

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**AT WESTERN ZONE BENCH, PUNE**

**MISC. APPLICATION NO. 05 OF 2024 (WZ)**  
**IN**  
**EXECUTION APPLICATION NO. 12 OF 2022 (WZ)**  
**IN**  
**ORIGINAL APPLICATION NO. 80 OF 2020 (WZ)**



**IN THE MATTER OF: -**  
**VANSHAKTI & ANR.**

**APPLICANT(S)**

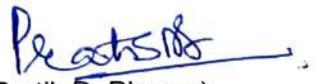
**VERSUS**

**STATE OF MAHARASHTRA & ORS.**

**RESPONDENT(S)**

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(Pratik D. Bharne)  
**Regional Director**

Place: Pune  
Date: 23/07/2024

~  
क्षेत्रीय निदेशक / Regional Director  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Gov't. of India  
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - ४११०४५  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

MISC. APPLICATION NO. 05/2024 (WZ)  
IN  
EXECUTION APPLICATION NO. 12/2022 (WZ)  
IN  
ORIGINAL APPLICATION NO. 80/2020 (WZ)

**IN THE MATTER OF: -**

**VANSHAKTI & ANR.**

**APPLICANT(S)**

**VERSUS**

**STATE OF MAHARASHTRA & ORS.**

**RESPONDENT(S)**

**REPLY ON BEHALF OF RESPONDENT NO. 7, CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT vide order 03.05.2024 has sought the reply of CPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, this Answering Respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above Miss Application (MA) contrary to anything stated or submitted in this reply. Nothing in the MA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is a Statutory Board constituted under Section 3 of The Water (Prevention and control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act, 1974, The Air (Prevention and control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

PARA-WISE REPLY: -

4. That the averments made in Para No. 1 and 2 require no reply from this Answering Respondent.
5. That in reply to the averments made in Para No. 3, it is humbly submitted that compliance w.r.t. aforesaid Hon'ble NGT order, dated 27/02/2023 in E.A. No. 12 of 2022 (WZ) is summarized as below:
  - i. That, the Hon'ble NGT While disposing the aforesaid order vide Para 17, had issued directions to various concerned agencies viz. Respondent no. 2 i.e. Ministry of Environment, Forest and Climate Change (MoEF&CC), Respondent no. 6 i.e. Maharashtra Pollution Control Board (MPCB), Respondent no. 7 i.e. Central Pollution Control Board (CPCB), Department of Fisheries, Govt. of Maharashtra for compliance. This Answering Respondent vide e-mail dated 18/04/2023, communicated the aforesaid Hon'ble NGT order dated 27/02/2023 to the committee members (representing different departments) for the compliance of the directions which are relevant to them. Copy of the email communication dated 18/04/2023 is given at **Annexure-R7-I**.
  - ii. That, with regard to bring the cage aquaculture activity under the consent regime by the Respondent no. 7 i.e. CPCB and Respondent no. 6 i.e. MPCB, including consideration of the suggestion of the joint committee, in OA. No. 80 of 2020 (WZ) i.e. to carry-out the study, this Answering Respondent convened meeting through VC on 25/07/2023 for compliance of the aforesaid Hon'ble NGT order dated 27/02/2023. Wherein, as per the decisions taken during the said meeting, the Respondent no.6 i.e. MPCB was requested to submit before the next scheduled meeting about the status of categorization of cage culture activity into Red/Orange/Green/White categories in compliance with the directions dated 07/03/2016 issued by this Answering Respondent u/s 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to SPCBs regarding harmonization of the classification of the industrial sectors under Red/Orange/green/White category. Also, the Indian Council of Agriculture



Research-Central Inland Fisheries Research Institute (ICAR-CIFRI) was requested to provide Concept Note along with scope, methodology, time duration, fund requirement, etc. in order to carry-out the environmental impact assessment study due to cage aquaculture activities. Copy of the minutes of meeting, dated 25/07/2023 is given at **Annexure-R7-II**.

- iii. That, the ICAR-CIFRI has provided the Concept Note on “Environmental Impact Assessment of Cage Culture in Inland Open Waters” vide email dated 29/08/2023 with the main objectives of the study: to assess the impact of cage culture on limno-chemical profiles of water and sediment; to assess the impact of cage culture on biotic communities; and to frame recommendations based on the study for the consent mechanism under the Water (Prevention and control of Pollution) Act, 1974. As per the said Concept Note, the project duration is of 18 months and the estimated project cost is Rs.70.7 lakhs. Wherein, it was proposed to carry-out periodic collection of water samples for analysis of physicochemical parameters (pH, DO, TDS, electrical conductivity, nitrate-N, phosphate-P, NH<sub>3</sub>-N, BOD, COD, chlorophyll-a etc.); sediment analysis (pH, organic carbon, available and total phosphorus, available and total nitrogen etc.); sampling of biotic communities (phytoplankton, zooplankton, macroinvertebrate, etc.) of the water body from cage culture sites and reference sites; fish diversity assessment in the reservoir to determine potential escapes from the cage and also recommendation for cage culture for different category of reservoirs of India. Copy of the Concept Note of ICAR-CIFRI, dated 29/08/2023 is given at **Annexure-R7-III**.

- iv. That, subsequent to the receipt of Concept Note from ICAR- CIFRI, this Answering Respondent convened a follow-up meeting through VC on 01/09/2023 to discuss about the progress of decisions taken during first meeting held on 25/07/2023 and further course of action. Wherein, it is deliberated about reducing the proposed time line for completion of the study and further it was decided that the proposed study to be carried out through ICAR-CIFRI with funding from the Respondent no. 6 i.e. MPCB for taking final decision on categorization of cage aquaculture activity, for



which revised study proposal (with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc.) was requested from ICAR-CIFRI. Meanwhile, it was decided that Respondent no. 6 i.e. MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Copy of the minutes of meeting, dated 01/09/2023 is given at **Annexure-R7-IV**.

- v. That, the Respondent no. 6 i.e. MPCB vide email dated 23/01/2024, communicated that based on the 3<sup>rd</sup> minutes of industry categorization committee meeting (convened by MPCB), has decided to categorize the cage aquaculture activity in to Green Category. Copy of the email communication, dated 23/01/2024 regarding categorization of cage aquaculture activity is given at **Annexure-R7-V**.
- vi. That this Answering Respondent time and again pursued with the Respondent no. 6 i.e. MPCB through email communications to expedite the decisions taken during the second meeting, dated 01/09/2023. Copies of the email communications addressed to the Respondent no. 6 i.e. MPCB is given at **Annexure-R7-VI**.
- vii. That a meeting convened through VC on 14/06/2024 by Ministry of Fisheries, Animal Husbandry & Dairying, Government of India, under the Chairmanship of Joint Secretary (IF) to review the compliance of the aforesaid Hon'ble NGT order. Wherein, the Joint Secretary (IF) emphasized on expeditious follow-up by the Respondent no. 6 i.e. MPCB with ICAR-CIFRI in order to seek the revised project proposal and to sanction the study to ICAR- CIFRI at the earliest for compliance of the Hon'ble NGT order, dated 27/02/2023 along with other decisions in respect of completion of the study within one year; strict compliance of the guidelines of National Fisheries Development Board by the Department of Fisheries, Govt. of Maharashtra; to organize outreach programs to sensitize the fish farmers regarding usage of chemicals, feed quality etc. Copy of the minutes of meeting, dated 14/06/2024 is given at **Annexure-R7-VII**.



viii. That this Answering Respondent along with the Respondent no. 6 i.e. MPCB pursued with ICAR-CIFRI through a VC meeting on 03/07/2024 regarding request for submission of revised study proposal incorporating revised project duration and cost for further necessary action. The meeting was also attended by officials from Respondent No. 2 i.e. MoEF&CC and Respondent No. 5 i.e. Regional Deputy Commissioners of Fisheries.

ix. That subsequent to the VC meeting dated 03/07/2024, ICAR-CIFRI made a technical presentation through VC on 04/07/2024 before the Member Secretary of Respondent no. 6 i.e. MPCB and this Answering Respondent regarding proposal on revised project duration i.e. one year along with the revised budget of Rs.46 lakhs. Wherein, it is proposed to carry-out at quarterly sampling & analysis of water samples; sediments; biotic communities and fish diversity at different reservoirs, with the same objectives as proposed earlier in their concept note, dated 29/08/2023. The same is under consideration for award of project study by the Respondent no. 6 i.e. MPCB to ICAR-CIFRI i.e. to carry-out the "Environmental Impact Assessment of Cage Culture in Inland Open Waters".

6. That the averments made in Para No. 4 require no comments from this Answering Respondent.
7. That in reply to the averments made in Para No. 5 it is humbly submitted that the above averments w.r.t. grant of license to carry-out aquaculture activity in Vadivale lake may suitably be answered by the respective Respondent(s).
8. That the averments made in Para No. 6 to 9 require no comments from this Answering Respondent.

It is humbly submitted that this Answering Respondent furnished the report of the Expert Committee to the Secretary, MoEF&CC, New Delhi and Chief Secretary, Govt of Maharashtra, vide letter dated 23/01/2023 in compliance of Order dated 31/05/2021 of the Hon'ble NGT (WZ).



9. That the averments made in Para No. 10 to 13 are matter of record and invites no comment from this Answering Respondent.
10. That in reply to the averments made in Para No. 14, it is humbly submitted that the submissions made at Para No. 5 are re-iterated and not repeated for the sake of brevity.
11. That in reply to the averments made in Para No. 15, it is humbly submitted that this Answering Respondent has forwarded the said email representation of the Applicants, dated 05/08/2023 to the Respondent no. 6 i.e. MPCB vide dated 14/08/2023 & 28/08/2023 with a request to take appropriate action. Copy of the email communications addressed to the Respondent No.6 is given at **Annexure-R7-VIII**.
12. That in reply to the averments made in Para No. 16, it is humbly submitted that this Answering Respondent has submitted point-wise reply to the Applicants w.r.t. information sought under the Right to Information Act, 2005. Copy of the reply submitted by this Answering Respondent to the Applicants, dated 25/01/2024 is given at **Annexure-R7-IX**.
13. That the averments made in Para No. 17 to 19 invites no comment from this Answering Respondent and may suitably be answered by the respective Respondents.
14. That in reply to the averments made in Para 20, it is humbly submitted that averments regarding commissioning of the project study in compliance to the Hon'ble NGT order dated 27/02/2023, this Answering Respondent wants to reiterate the decisions taken during the follow-up VC meeting convened on 01/09/2023 and the relevant portion is reproduced as *"...proposed study to be carried out through ICAR-CIFRI with funding from the Respondent no. 6 i.e. MPCB for taking final decision on categorization of cage aquaculture activity..."*

It is further humbly submitted that this Answering Respondent wants to reiterate the comments made at Para 5, as above with regard to compliance



15. That the averments made in Para No. 21 to 24 invites no comments from this Answering Respondent.

16. That in light of the above submissions, this Answering Respondent No. 7 i.e. CPCB shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the present Miscellaneous Application.



*Pratik Dinkarrao Bharne*

**Pratik Dinkarrao Bharne**

Scientist 'E' & Regional Director  
(Central Pollution Control Board)



क्षेत्रीय निदेशक / Regional Director  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Gov't of India  
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

Noted & Registered  
At. Sr. No. **697/2024**

**BEFORE ME**

**MANISHA SAMEER CHITNIS**  
NOTARY  
GOVERNMENT OF INDIA

**23 JUL 2024**



100. अ. नं. ११०/२०२४  
क्षेत्रीय निदेशक / Regional Director  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Gov't of India  
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

MISC. APPLICATION NO. 05/2024 (WZ)  
IN  
EXECUTION APPLICATION NO. 12/2022 (WZ)  
IN  
ORIGINAL APPLICATION NO. 80/2020 (WZ)

IN THE MATTER OF: -

VANSHAKTI & ANR.

APPLICANT(S)

VERSUS

STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

AFFIDAVIT

I, Pratik Dinkarrao Bharne, working as Scientist 'E' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune – 411045, do hereby solemnly affirm and declare as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

  
DEPONENT

क्षेत्रीय निदेशक / Regional Director  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Gov't of India  
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - ४११०४५  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

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**VERIFICATION**

Verified at Pune on this .... day of July, 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Signed and verified at Pune on this .... day of July, 2024.

**DEPONENT – Respondent No. 7**

क्षेत्रीय निदेशक / Regional Director

**केंद्रीय प्रदूषण नियंत्रण बोर्ड**

**Central Pollution Control Board**

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. of India

सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - ४११०४५

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

**COUNSEL for Respondent No. 7**



Noted & Registered  
At.Sr.No. 698/2024

**BEFORE ME**

**MANISHA SAMEER CHITNIS**  
**NOTARY**  
**GOVERNMENT OF INDIA**

23 JUL 2024



Email

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ANNEXURE-R7-I

Pratik Bharne

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**Re: Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune**

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**From :** Pratik Bharne <pratik.cpcb@gov.in> Tue, Apr 18, 2023 11:40 AM  
**Subject :** Re: Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune 1 attachment  
**To :** Shri. V N Ambade <apccfcentral-ngp-mef@gov.in>, rdcf pune4 <rdcf.pune4@gmail.com>, ropune@mpcb.gov.in, suhaskamble149@gmail.com, Thirunavukkarasu <e.thirun@nic.in>  
**Cc :** BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>, sropune2 <sropune2@mpcb.gov.in>, ananthans cpcb <ananthans.cpcb@gov.in>, sayalijrf cpcb <sayalijrf.cpcb@supportgov.in>, ankitpmishra95 cpcb <ankitpmishra95.cpcb@supportgov.in>

Sirs,

Please, find attached herewith order of Hon'ble NGT dated 27.02.2023 in the matter EA No. 12 of 2022 in OA 80 of 2020 (WZ) related to cage aquaculture. The aforesaid order might have been received by your institute /department.

The matter is disposed with following directions-

*"(i). MoEF&CC shall consider bringing the cage aquaculture under the Environment Impact Assessment Regime, Page 17 of 17 particularly, in view of the fact that huge pollution is found to have been caused due to this activity in the Vadiwale lake.*

*(ii). As regards the cage aquaculture activity to be brought under consent regime, the necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.*

*(iii). The interim measures which are proposed under clause 11 pertaining to recommendations under sub-clause (iii) (a to f) be implemented by the authorities concerned on urgent basis.*

*(iv). One Mr. Bhardwaj Yadavrao Pagare was found to have conducted the cage aquaculture activity in the Vadiwale lake with 24 cages and huge pollution load is found because of that activity, therefore, we direct the MPCB to take appropriate action against him after adopting due process i.e. after giving him opportunity of hearing and take appropriate action under Water (Prevention and Control of Pollution) Act, 1974 within one month.*

*(v). The compliance report shall be submitted before us at the end of six months from today and if any grievance remains thereafter to the applicant, he may approach us."*

The concerned departments may take appropriate action for compliance of aforesaid order.

Thanks & regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "Shri. V N Ambade" <apccfcentral-ngp-mef@gov.in>, "rdcf pune4"

<rdcf.pune4@gmail.com>, ropune@mpcb.gov.in, 293 suhaskamble149@gmail.com, "Thirunavukkarasu" <e.thirun@nic.in>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "BHARAT KUMAR SHARMA" <bksharma.cpcb@nic.in>, "sropune2" <sropune2@mpcb.gov.in>, "Anantha N S" <ananthans.cpcb@gov.in>, "Ms. Sayali Shishir Sadawarte" <sayalijrf.cpcb@supportgov.in>, "Ankit Mishra" <ankitpmishra95.cpcb@supportgov.in>

**Sent:** Friday, December 30, 2022 3:48:19 PM

**Subject:** Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune

Sirs,

Please, find herewith Committee Report in the matter- OA No. 80 of 2020 (WZ) (titled "Vanashakti & Anr. Vs. State of Maharashtra & Ors") related to cage culture at Vadiwale lake Dist. Pune with incorporation of suggestions/comments/information provided by members and concerned departments. It is requested to kindly give your concurrence for the same. The annexure shall be provided in successive email. The signature page shall be circulated shortly.

It is to inform you that Applicant has filed Executive Application No.12 of 2022 and order of Hon'ble NGT is also attached. The matter is listed on 24.01.2023.

Regards,

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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**Disposed 27-02-2023-EA 12 of 2022 in OA 80 of 2020 (WZ)-Cage**  
 **Aquaculture-Vadiwale Lake-Maharashtra.pdf**  
796 KB

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**MINUTES OF MEETING DATED 25.07.2023 FOR THE COMPLIANCE OF HON'BLE NGT ORDER DT. 27.02.2023 IN EXECUTION APPLICATION (EA) NO. 12/2022(WZ) IN ORIGINAL APPLICATION (OA) NO. 80/2020 (WZ) TITLED VANASHAKTI & ANR. VS. STATE OF MAHARASHTRA & ORS.**

Hon'ble National Green Tribunal (NGT) vide order dated 27.02.2023 disposed EA No. 12/2022 (WZ) in OA No. 80/2020 (WZ) titled Vanashakti & Anr. Vs. State of Maharashtra & Ors, which is related to unregulated activities of aquaculture in fresh water bodies of Maharashtra, disposed the matter with various directions including direction to CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.

In order to comply with the aforesaid order, meeting through VC was convened on 25.07.2023 among the officials of Central Pollution Control Board (CPCB), Regional Directorate, Pune, HO Delhi and Maharashtra Pollution Control Board (MPCB). Dr Suhas Kamble, Scientist and Officer In-Charge, Vadodara Research Centre, Indian Council of Agriculture Research- Central Inland Fisheries Research Institute (ICAR-CIFRI), Vadodara, who was earlier member of the Committee from CIFRI constituted vide order dated 31.05.2021 of the Hon'ble NGT, was also invited for the meeting for the inputs about the study.

The list of participants attended the meeting is attached as **Annexure**.

Shri Pratik Bharne, Sc. E, CPCB, RD Pune welcomed all the participants and briefed about the Hon'ble NGT matter- OA No. 80 of 2020 (WZ) and EA No. 12 of 2022 (WZ) filed by Applicant- Vanshakti & Anr, observations & recommendations made by the Committee constituted vide order dated 31.05.2021, and directions passed by the Hon'ble NGT vide order dated 27.02.2023 including direction to CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.

Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI, CPCB, Delhi informed that CPCB has issued directions dated 07.03.2016 under Section- 18 (1) (b) of the Water (P & CP) Act 1974 and the Air (P & CP) Act, 1981 to SPCBs regarding harmonisation of the classification of the industrial sectors under Red/Orange/green/White category. The cage aquaculture activity has not been listed in the Red/Orange/Green/White category list therein. However, the said direction stipulated that;

*“7. That any further addition of any new or left over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB/PCC following revised criteria and guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required.....”.*

It was further informed by the representative of MPCB –Shri V.V. Killedar, SRO-II, Pune that MPCB has not yet categorised the cage aquaculture activity under any of the (Red/Orange/Green/White) categories. Further, cage aquaculture activity has not been brought under the ambit of consent mechanism in Maharashtra.

Dr. Suhas Kamble, Scientist and Officer In-charge, ICAR-CIFRI, Vadodara explained about Cage Aquaculture and informed that environmental study may include various sizes of water bodies, types of fish species, feeding pattern, water quality, etc in water bodies for at least one crop season during fish farming that may take 08-10 months followed by data analysis and report preparation.

Upon possibility of laboratory scale study, Dr. Suhas Kamble, informed that such laboratory stimulation has not yet been done and therefore may require additional fund and time in developing the same. He further emphasized that environmental/ecological conditions as prevailing in the field reservoir may not be truly created in the laboratory and thus laboratory scale study may not be appropriate. Accordingly, he suggested to carry out the in-situ studies. The committee also enquired with Dr. Suhas Kamble, about other institutes engaged in fishery related research in the Country. He informed that there is no such Institute except ICAR-CIFRI, which is an autonomous organization under the Department of Agricultural Research and

Education, Ministry of Agriculture & Farmers Welfare, Government of India. CIFRI is doing various studies in Inland Water Aquaculture.

Sh. Bharat Kumar Sharma, Regional Director, CPCB Pune, emphasized that compliance of the Hon'ble NGT order dated 27.02.2023 has to be done expeditiously.

After detailed discussion following decisions were agreed:

- a) MPCB may submit before the next meeting the status of categorization of cage culture activity into Red/Orange/Green/White categories in compliance with the aforesaid directions dated 07.03.2016 of CPCB.
- b) Dr. Suhas Kamble, may provide Concept Note expeditiously along with scope, methodology, time duration, fund requirement, etc after discussion with the Director, CIFRI for conducting the environmental impact study incorporating various sizes of water bodies, types of fish species, feeding pattern, water quality, etc.
- c) Next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Meeting ended with vote of thanks.

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## LIST OF PARTICIPANTS

S. No.	Name and designation of the officials	Organization
1	Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI & VII	CPCB, HO, Delhi
2	Smt. Anamika Sagar, Sc. E & DH, IPC-IV & V	CPCB, HO, Delhi
3	Sh. Bharat Kumar Sharma, Regional Director	CPCB, Regional Directorate, Pune
4	Sh. Pratik D. Bharne, Sc. E	CPCB, Regional Directorate, Pune
5	Sh. V. V. Killedar, Sub-Regional Officer	MPCB, Sub-Regional II Office, Pune
6	Sh. Abhijit Kasabe, Field Officer	MPCB, WPC Section, Mumbai
7	Dr. Suhas Kamble, Scientist and Officer In-charge	ICAR-CIFRI, Vadodara
8	Mr. Nikhilesh Gandhre, Junior Research Fellow	CPCB, Regional Directorate, Pune

**Concept note on:****Environmental Impact Assessment of Cage culture in Inland open waters****Background**

The Hon'ble National Green Tribunal (NGT) in its order dated 31/5/2021 in the Original Application No. 80 of 2020 (WZ) (titled "Vanashakti & Anr. Vs. State of Maharashtra & others") raised serious concern about environmental impact of cage culture in Vadivale Lake. Further, the Hon'ble NGT passed an order dated 27/2/2023 in the aforesaid Original Application No. 80/2020 (WZ) directing to carry out a detailed study on environmental impact assessment of cage culture in inland open waters before bringing cage culture under consent mechanism.

**Introduction**

India is endowed with 3.5 million ha of reservoirs across the major river basins in the country. However, the present fish yield from reservoirs is low due to unscientific management, habitat degradation and other reasons. Fish yield from Indian reservoirs has recently been enhanced through fingerling stocking and adoption of improved management practices, rendering the current average productivity increase to 33, 94, and 174 kg ha<sup>-1</sup>yr<sup>-1</sup> from large, medium, and small reservoirs respectively against the production potentials of 100, 200, and 500 kg ha<sup>-1</sup>yr<sup>-1</sup> (Das et al., 2021; Sarkar et al., 2018). Enclosure culture systems (Pen culture and Cage Culture) have a definite role to play in augmenting fish production from inland open waters in India especially the reservoirs and floodplain wetlands.

Cage aquaculture, though relatively new to the inland aquaculture scenario of the country, brings in new opportunities for optimizing fish production from the reservoirs, lakes, floodplain wetlands and for developing new skills among fishers and entrepreneurs to enhance their incomes. Cage is an enclosed space to rear organisms in water that maintains free exchange of water with the surrounding water body. There is wide range in shape, size, and design of cage to suit the requirement and conditions of fish culture in inland open waters. ICAR-Central Inland Fisheries Research Institute, Barrackpore, Kolkata, West Bengal, a premier research institute, has been involved in research and development of cage culture for regionally important fish species.

In recent years, cage culture in reservoir has received the attention of researchers, entrepreneurs, developmental agencies and policy makers. Currently the cage culture is being adopted by more than 15 states in India and yielding promising results. Cage culture has been

widely adopted in Odisha, Jharkhand, Chhattisgarh, Madhya Pradesh, and Maharashtra, and upscaling of the technology is currently taking place in these States. The NFDB has formulated Guidelines for cage culture in inland open waters of India in collaboration with ICAR-CIFRI and Rajiv Gandhi Centre for Aquaculture (RGCA), Tamil Nadu, for the sustainable development of cage culture in the country (DAHDF, 2016). According to this guideline only 0.1% of the total area of the reservoir is allowed for Cage culture in India to have a control over the possible negative impact on the environment. At present, around 25000 cages are in operation in reservoirs across the country. As per the study conducted in 2017 (Pandit et al., 2021), Eastern Indian States mainly Jharkhand and Odisha, contribute around 43% of the total cages. The Western region comprising, mainly Gujarat, Maharashtra and Goa, constitutes approximately 33% while, the North-eastern, Central, Southern and Northern states constitute 9.48%, 8.51%, 5.12% and 0.75% respectively. Galvanized iron cages form 30% of the total cages in the country. Pangasius is the most cultured species, followed by Tilapia. The B:C ratio of about 1.5 has been achieved by progressive states like Jharkhand and Chhattisgarh where Pangasius is fetching a better price. It is estimated that, at an average production rate of 3 tons per cage ( $96 \text{ m}^3$ ), the cage culture is producing about 45000 tons of fish from the reservoirs and providing employment of 7.4 lakh man days per year (Pandit et al., 2021). Cage culture in reservoirs is growing at a rapid pace as livelihood and income generation option and Government of India is promoting it through schemes like Prime Minister Matsya Sampad Yojana (PMMSSY). Govt. of India has permitted the culture of pangasius (Sutchi Catfish) *Pangasianodon hypophthalmus* and with certain conditions the GIFT Tilapia, a genetically improved strain of non-native *Oreochromis niloticus*, in the cages and both species are being commercially cultured in cages across the country. It is advised that tilapia (GIFT) may be cultured in cages in those reservoirs where the reservoirs were already invaded with this species.

Cage culture offers higher fish production but poses environmental risks. Due to waste accumulation, nutrient enrichment, and disease spread, the quality of the water may deteriorate. Cage culture relies mainly on artificial feed, where a large portion of the feed may not be utilized to convert into fish biomass. The unused feed and other by-products can cause several impacts on the environment. Though the unused feed percentage is very less even approximately 132.5 kg of nitrogen and 25.0 kg of phosphorus are released into the environment for every ton of fish produced through cage culture (Islam 2005). This released nutrients pose significant environmental concerns. The discharged nutrients, particularly nitrogen and phosphorus, may contribute to eutrophication - an overgrowth of aquatic plants

that disrupts ecosystems through algal blooms and oxygen depletion. The escape of non-indigenous fish cultured in the cage may also have adverse impact on the fish diversity.

Reservoirs are classified into three categories based on the surface area: small (1000 ha), medium (1000-5000 ha), and large (> 5000 ha), each with its own aquatic environment with some uniqueness. These reservoirs differ in their ability to maintain ecological integrity under anthropogenic pressures. As reservoir fisheries management differs across these categories, the approach to cage culture management must also differ. As a result, conducting an impact assessment of cage culture in different categories of reservoirs becomes critical.

Recent case of cage culture of Pangasius in Vadivale Lake (230 ha) in Maharashtra attracted the attention of Hon'ble National Green Tribunal (NGT) and raised the serious concerns about environmental impact of cage aquaculture. In order to enhance fish production from reservoirs to meet the national demand, cage aquaculture needs to be promoted in a sustainable way. Hence, a detailed study is being proposed to understand the environmental impact of cage aquaculture with following objectives:

### **Objectives:**

- To assess the impact of cage culture on limno-chemical profiles of water and sediment.
- To assess the impact of cage culture on biotic communities.
- To frame recommendations based on the study for the consent mechanism under water act.

### **Technical programme:**

The overall project activities will be performed in mutual agreement with MPCB/CPCB.

- Selection of cage culture farms sites for the study based on categories of reservoir (large, medium, small), extent of cage farming and species cultured
- Conducting stakeholder meeting cum project start-up workshop
- Periodic collection of water (pH, DO, TDS, electrical conductivity, nitrate-N, phosphate-P, NH<sub>3</sub>-N, BOD, COD, chlorophyll-a etc.) and sediment (pH, organic carbon, available and total phosphorus, available and total nitrogen etc.) samples for analysis of important physico-chemical parameters of water and sediment from cage culture site and reference sites
- Periodic sampling of biotic communities (phytoplankton, zooplankton, macroinvertebrate, etc.) of the water body from cage culture sites and reference sites.
- Fish diversity assessment in the reservoir to determine potential escapes from the cage
- Analysis of data

- Conducting concluding workshop at the end of the project period
- Formulation of recommendation for cage culture for different category of reservoirs of India
- Report writing and submission

### Work schedule

Months	First Year												Second Year					
	1	2	3	4	5	6	7	8	9	10	11	12	1	2	3	4	5	6
Engagement of project contractual staff	✓																	
Selection of study area and site selection		✓	✓															
Stakeholder meeting cum project start-up workshop			✓															
Periodic collection of water and Sediment		✓	✓	✓	✓		✓	✓	✓	✓		✓	✓	✓	✓			
Sampling and analysis of biotic component			✓	✓	✓			✓	✓	✓		✓	✓	✓	✓			
Assessment of fish diversity			✓	✓	✓			✓	✓	✓		✓	✓	✓	✓			
Analysis of data				✓	✓	✓			✓	✓	✓			✓	✓	✓		
Concluding workshop																	✓	
Formulation of recommendation for cage culture for different categories of reservoirs																✓	✓	
Report writing and submission																✓	✓	✓

**Expected output**

Data on the impact of cage culture on environment

**Outcome**

Recommendations about cage culture to be brought under consent mechanism of water act.

**Duration of the project:** 18 Months

**Tentative Budget:**

Sl. No.	Heads	Cost in Rs. (Lakhs)		
		1 <sup>st</sup> Year (12 months)	2 <sup>nd</sup> Year (6 months)	Total cost
A	2 Young Professional (YP-II) @ 35000/-per month for 18 Months	8.4	4.2	12.6
B	3 Young Professional (YP-I) @ 25000/-per month for 18 Months	9	4.5	13.5
C	TA/DA	8.5	4	12.5
D	Minor Equipment	4	1	5
E	Operational Contingencies			
	Consumables (Chemicals, Glassware and plastic wares)	4.5	2	6.5
	Vehicle hiring, Boat hiring, experimental fishing, labour charges	4.5	2.5	7
F	Stakeholder meeting cum project start-up workshop and Concluding workshop	1.5	1.5	3
G	Miscellaneous (unforeseen expenditure)	2.4	1.2	3.6
H	Sub Total (A+B+C+D+E+F+G)	42.8	20.9	63.7
I	Institutional Charges (10%)	4.28	2.09	6.37
J	<b>Grand Total</b>	<b>47.08</b>	<b>22.99</b>	<b>70.07</b>

**References**

- Das, B. K., Sarkar, U. K., Samanta, S., Das, A. K., & Hassan, M. A. (2021). Strategic plan for Inland Open Water Fisheries Development under PMMSY. Barrackpore, Kolkata: ICAR-Central Inland Fisheries Research Institute.
- Sarkar, U.K., Sandhya, K. M., Mishal, P., Karnatak, G., Lianthuamluaia, S. Kumari, P. Panikkar, R. Palaniswamy, M. Karthikeyan, S. SibinaMol, T. T. Paul, V. L. Ramya, D. S. K. Rao, M. Feroz Khan, D. Panda & B. K. Das. 2018. Status, Prospects, Threats, and the Way Forward for Sustainable Management and Enhancement of the Tropical Indian Reservoir Fisheries: An Overview, *Reviews in Fisheries Science & Aquaculture*, 26:2, 155-175. DOI: 10.1080/23308249.2017.1373744. (NAAS: 11.89)
- DAHDF. 2016. Guidelines for Cage Culture in Inland Open Water Bodies of India. Hyderabad, India: National Fisheries Development Board.
- Pandit, A., Das, B. K. Chandra, G., Roy, A., Debroy, P., Yadav, A. K. Chakraborty, L, Biswas, D. K. 2021. Impact of cage culture in reservoir on the livelihood of fishers: A case study in Jharkhand, India. *Indian Journal of Fisheries*, 68(1), 76-81.

**MINUTES OF SECOND MEETING CONVENED ON 01/09/2023 IN COMPLIANCE OF HON'BLE NGT ORDER DATED 27/02/2023 IN EXECUTION APPLICATION (EA) NO. 12/2022(WZ) IN ORIGINAL APPLICATION (OA) NO. 80/2020 (WZ), TITLED VANASHAKTI & ANR. VS. STATE OF MAHARASHTRA & ORS.**

Second meeting was convened on 01/09/2023 through Video Conference (VC), to discuss the progress of decisions taken during first meeting held on 25/07/2023 and further course of action. List of participants present in the aforesaid meeting is given at **Annexure**.

Shri Pratik Bharne, CPCB, RD, Pune welcomed all the participants and briefed about the various decisions taken during first meeting held through VC on 04/08/2021. It was mentioned that the Concept Note was requested from Central Inland Fisheries Research Institute (ICAR-CIFRI) during the first meeting and CIFRI has provided the concept Note on "Environmental Impact Assessment of Cage Culture In Inland Open Waters" vide email dated 29.08.2023 which was circulated, prior to the said meeting among the representatives of CPCB & MPCB for their perusal/ preparedness for the discussion in this meeting. Thereafter, the concept note consisting the way forward; scope; objectives along with work schedule and tentative budget submitted was discussed in detail. Also, it was mentioned that MPCB may bear the project cost, to steer & coordinate the proposed study where CPCB shall support in preparation of terms & conditions for the aforesaid study.

After due deliberation about the said concept note, Shri Ajay Aggarwal DH, IPC-VI CPCB, Delhi opined that the objectives outlined are in line with the proposed requirement to carry-out environmental impact of cage aquaculture activities. However, stressed on to reduce the proposed time line (i.e. 18 months) for the completion of the study. Further, briefed that considering the longer study period to execute the study and also in order to comply with the aforesaid Hon'ble NGT order dated 27/02/2023; for time being MPCB may itself categorize the cage aquaculture activity on the basis of available information. However, based on the outcome of proposed environmental impact study, MPCB may revisit the categorization of cage aquaculture activity.

Dr. J. B. Sangewar, Joint Director (Water), HQ, MPCB, Mumbai informed that categorization of cage aquaculture activity is in progress and the same shall be finalized shortly. Also, prior to taking decision on the categorization of cage aquaculture activity, it was mentioned that there should be consideration of siting criteria for the said activity especially if the water from the reservoir is used for drinking purpose.

After detailed discussion following decisions were taken-

- a. Execution of Environmental Impact Study is required in line with the recommendation of Six Member Expert committee comprising of members from MoEF&CC, CPCB, MPCB, Ministry of Fisheries, Animal Husbandry & Dairying, Govt. of India (MoFAHD), Ministry of Animal Husbandry, Dairy Development and Fisheries Development, Govt. of Maharashtra and Central Inland Fisheries Research Institute (CIFRI) in compliance with Order of Hon'ble NGT dated 31.05.2021 in the OA No. 80 of 2020 (WZ), titled Vanashakti & Anr. Vs. State of Maharashtra & Ors and further order of Hon'ble NGT in EA No. 12 of 2022, (WZ) in OA No. 80/2020 (WZ), titled Vanashakti & Anr. Vs. State of Maharashtra & Ors.
- b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.
- c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.
- d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.
- e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.

Meeting ended with vote of thanks.

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## LIST OF PARTICIPANTS

S. No.	Name and designation of the officials	Organization
1	Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI & VII	CPCB, HO, Delhi
2	Smt. Anamika Sagar, Sc. E & DH, IPC-IV & V	CPCB, HO, Delhi
4	Sh. PratiK D. Bharne, I/c Regional Director & Sc. E	CPCB, RD, Pune
5	Sh. Nishchal C. Sc D	CPCB, RD, Pune
6	Dr. J. B. Sangewar, JD (Water)	MPCB, HQ, Mumbai
7	Sh. S. L. Waghmare, Regional Officer	MPCB, RO, Pune
8	Sh. Nitin Shinde, Sub-Regional Officer	MPCB, SRO-I, Pune
9	Sh. V. V. Killedar, Sub-Regional Officer	MPCB, SRO-II, Pune

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**Fw: Minutes of 3rd meeting of Industry Categorization Committee**

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**From :** sropune2@mpcb.gov.in Tue, Jan 23, 2024 03:43 PM  
**Subject :** Fw: Minutes of 3rd meeting of Industry Categorization Committee 1 attachment  
**To :** Pratik Bharne <pratik.cpcb@gov.in>, NISHCHAL C <nischal.cpcb@nic.in>  
**Cc :** ropune@mpcb.gov.in

Sir

Please see the attachment w.r.t Minutes of 3<sup>rd</sup> meeting of Categorisation Committee of the MPC Board dtd. 21/09/2023 regarding Categorisation of Cage Aquaculture activity.

This is for your information please.

**V. V. Killedar**  
**Sub-Regional Officer,**  
**MPCB, Pune-II.**

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**From:** Dr. J. B. Sangewar <jdwater@mpcb.gov.in>  
**Sent:** Friday, January 19, 2024 3:04 PM  
**To:** SRO Pune 2 <sropune2@mpcb.gov.in>  
**Cc:** RO Pune <ropune@mpcb.gov.in>  
**Subject:** Minutes of 3rd meeting of Industry Categorization Committee

Please find attached herewith approved minutes of 3 rd Meeting of Industry Categorization Committee for your information and further needful action in this matter.

**Dr. J. B. Sangewar**

Joint Director (WPC)  
Maharashtra Pollution Control Board  
Sion, Mumbai - 400 022.

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**From:** Dr. J. B. Sangewar  
**Sent:** Tuesday, October 3, 2023 3:00 PM  
**To:** Dr. V. M. Motghare <jdair@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; SRO Pune 2 <sropune2@mpcb.gov.in>; RO Nagpur <ronagpur@mpcb.gov.in>  
**Subject:** Minutes of 3rd meeting of Industry Categorization Committee

Please find attached herewith approved minutes of 3 rd Meeting of Industry Categorization Committee for your information and further needful action in this matter.

**Dr. J. B. Sangewar**



**Minutes of 3 rd Meeting of industry categorization Committee (2).pdf**

598 KB

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J.D. (WPC) Section  
Date : 28/09/2023

Office Note

Sub: Minutes of 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt: 21/09/2023

Ref: 3<sup>rd</sup> Industry Categorization Committee meeting of the MPC Board, dt: 21/09/2023 through circulation agenda.

With reference to above, Agenda item has been circulated for 3 nos of industrial units for deciding industry categorization for 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt: 21/09/2023 as under :

- 1) M/s. ROCK & Reef Dredging Pvt.Ltd. Shipyard, Project Proposed Belapur Creek, At : Ulwe , Navi Mumbai
- 2) M/s. Reliance Bio Energy Limited, for proposed CBG plants.
- 3) M/s. Bhardwaj Yadavarao Pagare, Wadiwale Lake . Tal:- Maval Dist : Pune- Cage Aquaculture Project

Draft minutes of 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt : 21/09/2023 The Minutes of meeting are submitted for your approval and signature please.

*(Signature)*  
( P.A.Khuspe)  
FO(WPC)  
*25/09/23*

JD (WPC): *(Signature)* 27/9

JD (AOC): *(Signature)* 28/9/23

AS(T):- *(Signature)* 28/9/23

PSO :- *(Signature)* 28/9/23

Recd on 21/9/23  
ms:- *(Signature)*

submitted for approval *(Signature)* 27/9  
As recommended by Com, approved.  
*(Signature)* 29. 3.10

**MAHARASHTRA POLLUTION CONTROL BOARD.**

**Circulation Minutes of Industry Categorization Committee Meeting (3<sup>rd</sup>) of 2022 held on 21/09/2023 at Chamber of J.D. (WPC), MPC Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor Sion Circle Sion (E), Mumbai-22. The following Members of the Industry Categorization Committee were present.**

1	Joint Director (Water Pollution Control), Maharashtra Pollution Control Board, Mumbai.	Convener
2	Assistant Secretary (Technical) Maharashtra Pollution Control Board, Mumbai	Member
3	Joint Director (Air Pollution Control), Maharashtra Pollution Control Board, Mumbai	Member
4	Principal Scientific Officer Maharashtra Pollution Control Board, Mumbai.	Member

Sr. No.	Name of industry	Decision on grant of Category	Section	Remarks/Discussion
1	M/s. ROCK & Reef Dredging Pvt.Ltd. Shipyard, Project Proposed Belapur Creek, At : Ulwe , Navi Mumbai	Existing Red category at Final Sr. no. 3 & Original Sr.no. 27	RO Raigad /SRO Raigad-I	<p>1. Industry has obtained Consent to Establish on 23/12/2016- for activity of Building and repairing ships and water going vessels .( without involving Ship breaking activity /Ship yard activity) in Red category.</p> <p>2. Industry has applied for 1<sup>st</sup> Consent to Operate Building and repairing ships and water going vessels – As per order ( without involving Ship breaking activity /Ship yard activity)</p> <p>3. Industry has obtained CRZ clearance on 14/09/2019</p> <p>4. Domestic effluent- 4.0 CMD, Industrial effluent:-Nil</p> <p>5. The quantity of water required will be around 4.55 CMD form mfg process .</p> <p>6. Mfg. Process shows industry is Building and repairing ships / water Going Vessels by engineering and fabrication activity</p> <p>7. As per CPCB industry Categorization dt: 07/03/2016, this activity is mentioned at Sr. 3 and Original Sr. No. 27 in Red category</p> <p><b>Decision on category: It is proposed to categorize mfg. Building and repairing ships and water going vessels activity in to Existing Red category at Final Sr. no. 3 &amp; Original Sr.no. 27 in Red category</b></p>

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Sr. No.	Name of industry	Decision on grant of Category	Section	Remarks/Discussion
2	M/s. Reliance Bio Energy Limited,	As per CPCB categorization vide dt: 22/09/2021 for CBG plants	-----	<p>1. Industry has submitted letter regarding steering up of Proposed CBG plants units at Nagur and Daund in Maharashtra state by utilizing Bio mass/ Agricultural Waste and produce green fuels.</p> <p>2. Reliance Bio Energy Limited is subsidiary of Reliance industries Limited proposed to set up Compressed Bio Gas ( CBG Plants) across counties using Bio mass/ Agricultural Waste.</p> <p>3. Compressed Bio Gas ( CBG Plants) are producing Fermented and Organic Manure (FOM) and Liquid Fermented and Organic Manure ( LFOM) as by products.</p> <p>4. As per CPCB industry categorization notification dt: 22/09/2021, CBG Plants – Bio CNG plants are categorized based on waste water discharge and Type of CBG plants using different types of Raw materials , in to Orange / Green and White categories.</p> <p>5. <u>Decision on categorization. It is proposed to categorize CBG Plants , as per CPCB industry categorization vide categorization dt: 22/09/2021</u></p> <p>it is proposed to decide industry categorization based on of waste water discharge quantities for proposed CBG plants and type of Raw material for deciding industry categorization for CBG plants :-</p> <p>a) <b>Orange Category :-</b> where Waste water generation is more than 100 KLD and Using Agor based/ crop residue raw material ,categorized in to Orange category and</p> <p>b) <b>Green Category :-</b>CBG plants where using raw material based on animal waste – categorized under Green category</p> <p>c) <b>White Category :-</b> CBG plants ( Irrespective of Type of feed producing Fermented and Organic Manure (FOM) and Liquid Fermented and Organic Manure ( LFOM) as by products are categorized under white category .</p>

Sr. No.	Name of Industry	Decision on grant of Category	Section	Remarks/Discussion
3	M/s. Bhardwaj Yadavarao Pagare, Wadiwale Lake . Tal:- Maval Dist : Pune	New Green category At Sr no. (G-94)	RO Pune /SRO Pune- II	<p>1. Industry has applied for Consent to Establish for proposed Cage aquaculture activity where small fishes kept for Growing. Fish food is regularly feeding to grow the fish , due to which lake water may pollute.</p> <p>2. Domestic effluent- 0.3 CMD, Industrial effluent:-Nil CMD</p> <p>3. The quantity of water required will be around 0.5CMD for proposed activity.</p> <p>4. Regional Director CPCB, Pune has conducted VC meeting on 25/07/2023 , during meeting it was decided that, as per directions issued in Hon'ble NGT order dt: 27/02/2023 , both CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime.</p> <p>5. As per Minutes of 1<sup>st</sup> meeting dt: 25/07/2023 for compliance of Hon'ble NGT order dtL 27/02/2023 in Execution application (EA) No. 12/2022 (WZ) in O.A. No. 80/2020 (WZ) Titled Vanshakati &amp; ANR. Vs State of Maharashtra &amp; Ors. - MPCB may submit before the next meeting the status of categorization of cage culture activity in to Red/Orange/ Green/White categories in compliance with aforesaid directions dt: 07/03/2016 of CPCB.</p> <p>6. As per discussion held in 2<sup>nd</sup> meeting dt: 25/07/2023 for compliance of Hon'ble NGT order dtL 27/02/2023 in Execution application (EA) No. 12/2022 (WZ) in O.A. No. 80/2020 (WZ) Titled Vanshakati &amp; ANR. Vs State of Maharashtra &amp; Ors- considering the longer stay period to execute the study and also in order to comply with the aforesaid Hon'ble NGT order dt: 27/02/2023 , for time being MPCB shall categorize the cage aquaculture activity under Green Category. Based on outcome of proposed environmental impact study, MPCB shall take decision and revisit the categorization of Cage aquaculture activity.</p> <p>7. The said activity is not covered under CPCB categorization dt: 07/03/2016., considering pollution potential from Cage aquaculture activity can be categorized under new Green category having categorization score : Total Score for pollution potential :- W+A+HW= ( 12+10)+0+0 = 22</p> <p>8. <b>Decision on category: It is proposed to categorize</b> Cage aquaculture activity in to New Green Category at Sr., no .( G-94 ) , till time being CPCB finalizing industry category based on outcome of proposed environmental impact study of cage aquaculture activity.</p>

312

*[Signature]*  
PSO

*[Signature]*  
AS(T)

*[Signature]*  
JD (APC)  
25/9/2023

*[Signature]*  
JD(WPC)

Email

**Compliance of Hon'ble NGT matter related to cage aquaculture**

**From :** Pratik Bharne <pratik.cpcb@gov.in> Tue, Jun 18, 2024 04:17 PM  
**Subject :** Compliance of Hon'ble NGT matter related to cage aquaculture 5 attachments  
**To :** ropune <ropune@mpcb.gov.in>  
**Cc :** ms <ms@mpcb.gov.in>, jdwater <jdwater@mpcb.gov.in>, sropune2 <sropune2@mpcb.gov.in>, NISHCHAL C <nischal.cpcb@nic.in>, SHAILENDRA BANSAL <shailendra.cpcb@gov.in>

Sir,

Your kind attention is invited to the email communications including on 17.05.2024 w.r.t. decisions taken in meetings convened on 25.07.2024 & 01.09.2023 towards the compliance of Hon'ble NGT order, dated 27/02/2023 in Execution Application (EA) no. 12/2022 (WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

As per the decisions taken during the aforesaid meeting, MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc. and request for revised proposal from ICAR-CIFRI in order to comply with the aforesaid Hon'ble NGT order. Further, this office pursued with MPCB from time to time regarding compliance of the decisions taken during the said meeting especially w.r.t. seeking revised project proposal from ICAR-CIFRI.

Meanwhile, the applicant in the aforesaid original application has filed a Miscellaneous Application (MA) before the Hon'ble NGT seeking compliance of the Hon'ble NGT order. Wherein, the Hon'ble NGT has impleaded CPCB, MPCB & Ors. as party respondents and also directed to file a separate reply affidavit.

Further, a VC meeting convened on 14/06/2024 by Ministry of Fisheries, Animal Husbandry & Dairying, Government of India, under the Chairmanship of Joint Secretary (IF) to review the compliance of the aforesaid Hon'ble NGT order. Wherein, the Joint Secretary (IF) emphasized on expeditious follow-up by MPCB with ICAR-CIFRI in order to seek the revised project proposal for compliance of the aforesaid Hon'ble NGT order.

In this regard, it is requested to kindly arrange to convene a VC meeting on 20/06/2024 at 16.00 hrs among CPCB, MPCB, ICAR-CIFRI, Department of Fisheries-Ministry of Fisheries, NFDB and ACF-Pune in order to deliberate & way forward on finalization of project proposal in respect of project timeline, methodology, sample size, budget etc. so that MPCB shall initiate award of work order to ICAR-CIFRI to execute the project study, based on the decision taken during the minutes of second meeting, dated 01/09/2023.

Regards,

प्रतिक भरणे/ PRATIK BHARNE  
क्षेत्रीय निदेशक / Regional Director

**314**

क्षेत्रीय निदेशालय, केप्रनिबो, पुणे ( महाराष्ट्र ) /REGIONAL DIRECTORATE, CPCB, PUNE ( Maharashtra)  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of  
India)  
020- 29912772/ 9428167876

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-  **Disposed 27-02-2023-EA 12 of 2022 in OA 80 of 2020 (WZ)-Cage Aquaculture-  
Vadiwale Lake-Maharashtra.pdf**  
796 KB
-  **MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020- Cage  
Aquaculture.pdf**  
609 KB
-  **MoM-First meeting-25.07.2023-NGT-EA 12 of 2023 in OA 80 of 2020 (WZ)-Cage  
Aquaculture.pdf**  
572 KB
-  **MA 05 of 2024 in EA 12 of 2023 in OA 80 of 2022 dtd 03.05.2024 cage  
aquaculture -Vanshakti.pdf**  
503 KB
-  **MA 05 OF 2024 NGT NOTICE 08.05.2024.pdf**  
3 MB
-

**Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

**From :** Pratik Bharne <pratik.cpcb@gov.in>

Fri, Feb 09, 2024 05:35 PM

**Subject :** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

**To :** ropune <ropune@mpcb.gov.in>

**Cc :** sropune2 <sropune2@mpcb.gov.in>, jdwater <jdwater@mpcb.gov.in>, suhaskamble149@gmail.com, ANAMIKA SAGAR <anamika.cpcb@nic.in>, CPCB IPC VI DIV <ipc6.cpcb@gov.in>, NISHCHAL C <nischal.cpcb@nic.in>

Sir,

Please, refer communications regarding decisions taken in second meeting on 01.09.2023 regarding study to be carried out for the compliance of Hon'ble NGT order dt. 27.02.2023 in EA no. 12/2022(WZ) in OA No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors and trailing e-mail received from Dr Suhas Kamble, In-charge & Scientist, CIFRI, Vadodara.

It is requested to kindly arrange meeting with CIFRI for way forward for finalisation of the study in this regard.

Regards,

प्रतिक भारणे/ PRATIK BHARNE

क्षेत्रीय निदेशक / Regional Director

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे ( महाराष्ट्र ) /REGIONAL DIRECTORATE, CPCB, PUNE ( Maharashtra)

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, sropune1@mpcb.gov.in, sropune2@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>, nileshpawar111@gmail.com

**Sent:** Thursday, December 21, 2023 7:27:29 PM

**Subject:** Re: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Sir/Madam,

It's been more than three months now from submission of concept note by CIFRI, no communication regarding acceptance of concept note has been received. I request you to kindly look into the matter and do the needful for the finalization of the concept note and detail project proposal of the environmental impact study.

Thanking you

With regards

On Wed, Sep 20, 2023, 19:20 Pratik Bharne <[pratik.cpcb@gov.in](mailto:pratik.cpcb@gov.in)> wrote:

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

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**From:** "Pratik Bharne" <[pratik.cpcb@gov.in](mailto:pratik.cpcb@gov.in)>

**To:** "jdwater" <[jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)>, "ropune" <[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)>, "ajay aggarwal" <[ajayaggarwal.cpcb@nic.in](mailto:ajayaggarwal.cpcb@nic.in)>, "ANAMIKA SAGAR" <[anamika.cpcb@nic.in](mailto:anamika.cpcb@nic.in)>, "director cifri" <[director.cifri@gmail.com](mailto:director.cifri@gmail.com)>, "suhaskamble149" <[suhaskamble149@gmail.com](mailto:suhaskamble149@gmail.com)>

**Cc:** "sropune2" <[sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in)>, "Saubhagya Dixit" <[dixit.cpcb@gov.in](mailto:dixit.cpcb@gov.in)>, "NISHCHAL C" <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>, "nikhileshsg cpcb" <[nikhileshsg.cpcb@supportgov.in](mailto:nikhileshsg.cpcb@supportgov.in)>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 (copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 (copy attached).

Regards,

---

**From:** [suhaskamble149@gmail.com](mailto:suhaskamble149@gmail.com)

**To:** "Pratik Bharné" <[pratik.cpcb@gov.in](mailto:pratik.cpcb@gov.in)>

**Cc:** "director cifri" <[director.cifri@gmail.com](mailto:director.cifri@gmail.com)>, [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in), [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in), [sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in), "ajay aggarwal" <[ajayaggarwal.cpcb@nic.in](mailto:ajayaggarwal.cpcb@nic.in)>, "ANAMIKA SAGAR" <[anamika.cpcb@nic.in](mailto:anamika.cpcb@nic.in)>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / **Dr. Suhas Prakash Kamble**  
 वैज्ञानिक एवं प्रभारी/ **Scientist and In-charge**  
 वडोदरा अनुसन्धान स्टेशन / **Vadodara Research Station**  
 भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान  
 संस्थान/ **ICAR-Central Inland Fisheries Research Institute**  
 गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ **GERI Campus,**  
**Behind Yash Complex, Gotri,**  
 वडोदरा-३९००२१/ **Vadodara-390021,**  
 गुजरात, भारत/ **Gujarat, India**

--

प्रतिक भरणे/ **PRATIK BHARNE**

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ **PRATIK BHARNE**

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

Email

Pratik Bharne

**Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

**From :** Pratik Bharne <pratik.cpcb@gov.in>

Fri, Dec 01, 2023 02:01 PM

**Subject :** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

 1 attachment

**To :** ropune <ropune@mpcb.gov.in>

**Cc :** jdwater <jdwater@mpcb.gov.in>, sropune2 <sropune2@mpcb.gov.in>, sropune1 <sropune1@mpcb.gov.in>, CPCB IPC VI DIV <ipc6.cpcb@gov.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

Sir,

This has reference with trailing e-mail dated 26.11.2023 regarding necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023. In this regard, RD Pune has not received any communication from MPCB.

It is requested to kindly arrange to provide the same.

Regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "ropune" <ropune@mpcb.gov.in>

**Cc:** "jdwater" <jdwater@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, October 26, 2023 8:17:10 PM

**Subject:** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Sir,

This has reference with trailing e-mail attached with MoM of Second meeting ( attached) on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors. It is requested to kindly provide the action taken wrt decisions taken in the meeting which are reproduced below-

- b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.*
- c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.*
- d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.*
- e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.*

If, no action taken on the aforesaid decisions, then kindly expedite in taking the same.

With regards,

---

**From:** "Pratik Bharné" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>  
**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "sropune1" <sropune1@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Wednesday, October 4, 2023 7:58:03 PM  
**Subject:** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करे और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करे, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra

& Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमैल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated

25.07.2023 ( copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 ( copy attached).

Regards,

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / Dr. Suhas Prakash Kamble

वैज्ञानिक एवं प्रभारी/ Scientist and In-charge

वडोदरा अनुसन्धान स्टेशन / Vadodara Research Station

भातुअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान संस्थान/ ICAR-Central Inland Fisheries Research Institute

गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ GERI Campus, Behind Yash Complex, Gotri,

वडोदरा-३९००२१/ Vadodara-390021,

गुजरात, भारत/ Gujarat, India

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest &amp; Climate Change, Govt of India)

020- 29912773/ 9428167876

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest &amp; Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director &amp; Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest &amp; Climate Change, Govt of India)

020- 29912772/ 9428167876

--

प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director &amp; Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest &amp; Climate Change, Govt of India)

020- 29912772/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director &amp; Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest &amp; Climate Change, Govt of India)

020- 29912772/ 9428167876

 **MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020- Cage Aquaculture.pdf**  
609 KB

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**Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

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**From :** Pratik Bharne <pratik.cpcb@gov.in>

Thu, Oct 26, 2023 08:17 PM

**Subject :** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

 1 attachment

**To :** ropune <ropune@mpcb.gov.in>

**Cc :** jdwater <jdwater@mpcb.gov.in>, sropune2 <sropune2@mpcb.gov.in>, ajay aggarwal <ajayaggarwal.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

Sir,

This has reference with trailing e-mail attached with MoM of Second meeting ( attached) on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors. It is requested to kindly provide the action taken wrt decisions taken in the meeting which are reproduced below-

- b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.*
- c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.*
- d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.*
- e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.*

If, no action taken on the aforesaid decisions, then kindly expedite in taking the same.

With regards,

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327

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>  
**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "sropune1" <sropune1@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, October 4, 2023 7:58:03 PM  
**Subject:** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करे और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करे, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

329

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Sudhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Thursday, August 31, 2023 11:35:00 AM  
**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 (copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 (copy attached).

Regards,

---

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / **Dr. Suhas Prakash Kamble**  
 वैज्ञानिक एवं प्रभारी/ **Scientist and In-charge**  
 वडोदरा अनुसन्धान स्टेशन / **Vadodara Research Station**  
 भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान  
 संस्थान/ **ICAR-Central Inland Fisheries Research Institute**  
 गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ **GERI Campus,**  
**Behind Yash Complex, Gotri,**  
 वडोदरा-३९००२१/ **Vadodara-390021,**  
 गुजरात, भारत/ **Gujarat, India**

--

प्रतिक भरणे/ **PRATIK BHARNE**

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

--

प्रतिक भरणे/ **PRATIK BHARNE**

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

--

प्रतिक भरणे/ **PRATIK BHARNE**

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

--

प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

--

प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

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**MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020- Cage**

 **Aquaculture.pdf**

609 KB

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**Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

**From :** Pratik Bharne <pratik.cpcb@gov.in>

Wed, Oct 04, 2023 07:58 PM

**Subject :** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

 1 attachment

**To :** jdwater <jdwater@mpcb.gov.in>, ropune <ropune@mpcb.gov.in>

**Cc :** sropune2 <sropune2@mpcb.gov.in>, sropune1 <sropune1@mpcb.gov.in>, ajay aggarwal <ajayaggarwal.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करे और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करे, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 (copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 (copy attached).

Regards,

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / Dr. Suhas Prakash Kamble

वैज्ञानिक एवं प्रभारी/ Scientist and In-charge

वडोदरा अनुसन्धान स्टेशन / Vadodara Research Station

भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान संस्थान/ ICAR-Central Inland Fisheries Research Institute

गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ GERI Campus, Behind Yash Complex, Gotri,

वडोदरा-३९००२१/ Vadodara-390021,

गुजरात, भारत/ Gujarat, India

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

336

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)  
020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE  
अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')  
क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)  
020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE  
प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'  
क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)  
020- 29912772/ 9428167876

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**MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020- Cage** **Aquaculture.pdf**

609 KB

**Minutes of the meeting held under the Chairmanship of Joint Secretary (Inland Fisheries) , Department of Fisheries, Govt. of India to review the NGT Original Application No. 80 of 2020 titled as Vanashakti & Anr. Vs State of Maharashtra & Ors, relating to unregulated activities of aquaculture and fishery in water bodies carrying fresh water in the State of Maharashtra on 14.06.2024.**

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A Meeting on the NGT Original Application No. 80 of 2020 titled as Vanashakti & Anr. Vs State of Maharashtra & Ors, relating to unregulated activities of aquaculture and fishery in water bodies carrying fresh water in the State of Maharashtra was held under the Chairmanship of Joint Secretary (IF) on 14.06.2024 through video conference. The list of officers participated in the meeting is annexed.

2. At the outset, Joint Secretary (IF) welcomed all participants and provided an overview of the meeting. He then invited Deputy Director (AQ), to continue the discussion with the progress made on the directives of Hon'ble NGT on the unregulated activities of aquaculture and fishery in water bodies carrying fresh water in the State of Maharashtra.

3. Deputy Director (AQ) initiated the presentation with the brief background on the Hon'ble NGT orders dated 31.05. 2021 and informed that Hon'ble NGT in the said order constituted a six member expert committee to examine i) whether the use of chemicals in aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005) if any, ii) to examine the modalities to ensure protection of environment in the process of aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005) by use of modern techniques, particularly use of chemicals, if any and iii) to study the existing Consent Regime under the water act and whether there is need to introduce any changes.

4. During the presentation, Deputy Director (AQ) also informed the initiatives taken by the expert committee as a follow up to the Hon'ble NGT orders. The committee met through VC on 13.08.2021 to deliberate on way forward for compliance of the Hon'ble NGT order and the subsequent meeting on 13.05.2022. The committee also visited the cage aquaculture in Vadiwale Lake, Village Valavanti Kamshet, Taluka- Maval, District-Pune and pond aquaculture at Village khandashi, Taluka- Maval District- Pune and took the water sampling. A report in this regard was prepared with recommendation by the expert committee based on the preliminary examination and information collected.

5. Based on the report submitted by the committee, an order was passed by the Hon'ble NGT on 27.02.2023 with certain direction: (i) MoEF& CC shall consider bringing the cage aquaculture under the Environment Impact Assessment Regime, particularly in view of the fact that huge pollution is found to have been caused due to this activity in the Vadivale Lake. (ii) As regards the cage aquaculture activity to be brought under consent regime, necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board (MPCB) within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.

6. The chair was appraised that the ICAR-CIFRI has submitted one concept Note to carry out the study to CPCB. The next hearing proposed is on 25<sup>th</sup> July, 2024.



7. Regional Director, CPCB in this regard informed that CPCB and MPCB are in touch with ICAR-CIFRI and conducted preliminary discussion on the Concept Note Submitted by ICAR-CIFRI. He informed that the expenditure proposed by ICAR-CIFRI was Rs. 70 Lakh and time period proposed was 18 months. The Regional Director further clarified that the decision on the consent regime for these activities may be reviewed based on the findings of this study.

8. The representative from MPCB in this regard informed that the proposal submitted by CIFRI is in the advance stage for consideration by audit section and it has been forwarded to the Member Secretary for further sanction/consideration.

9. Senior Executive Director (SED), National Fisheries Development Board (NFDB), Hyderabad suggested that most of the open water are being used for irrigation and aquaculture purpose. The cage culture being done in clusters may expect any issues, however, when single fishermen is the beneficiary, the consent regime will really a challenge for them. The inputs used in the reservoir cage culture should be critically examined and the awareness may be developed to the producers and all the stakeholders for taking the collective effort in this regard.

10. Joint Secretary (IF) suggested that pending the study to be conducted, Government of Maharashtra to ensure strict compliance of the guidelines issued by NFDB for the cage culture in inland open water bodies and may prescribe the precautionary measures while permitting aquaculture in reservoir/ lake as well as in the existing permitted cage aquaculture. There should be some check points on the deterioration of water quality if any in the cage culture. The aquaculture practices also should follow some standards and outreach programmes to be conducted for the fishers/fish farmers for a sustainable development of the sector.

**11. After the detailed deliberations and discussion, the following actions/decisions emerged:**

- i. Maharashtra Pollution Control Board (MPCB) to sanction the study to ICAR-CIFRI at the earliest.
- ii. The study by CIFRI may be completed and the report submitted within one year, with observation of at least one crop cycle.
- iii. Department of Fisheries, Government of Maharashtra to ensure strict compliance of the guidelines issued by the NFDB including on inputs and water quality parameters.
- iv. Department of Fisheries, Government of Maharashtra to organize outreach programmes to sensitize the fishers/ fish farmers including on use of chemicals, pharmaceuticals, quality feed, manure etc. They may also take help of print and electronic media along with bulletins in local language for extensive awareness and capacity building.
- v. NFDB will handhold and extend the facilities/support as and when required.

*The meeting ended with vote of thanks to the Chair.*

*MM*



List of Participants

1.	Shri Sagar Mehra, Joint Secretary (IF), Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India	-In Chair
2.	Dr. L. Narasimha Murthy Senior Executive Directors National Fisheries Development Board, Hyderabad	
3.	Dr. Nilesh Anil Pawar, Deputy Director, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India	
4.	Shri Sudhansu Shekhar Mishra, Assistant Director, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India	
5.	Shri P. K. Gupta, Scientist F & DH, IPC-VI & VII Central Pollution Control Board, HO, Delhi	
6.	Shri Pratik D. Bharne, Regional Director & Scientist E, Central Pollution Control Board, Regional Directorate, Pune	
7.	Shri Nishchal C. Scientist E, CPCB, Regional Directorate, Pune	
8.	Dr. J.B. Sangewar Joint Director (Water), Maharashtra Pollution Control Board, HQ, Mumbai	
9.	Dr Suhas Prakash Kamble, Central Inland Fisheries Research Institute, Ahmedabad	
10.	Shri Ravi Andhale, Regional Officer, MPCB, Pune	
11.	Shri V. V. Killedar, Sub-Regional Officer-II, MPCB, Pune	
12.	Ms Archana Shinde Assistant Commissioner Fisheries, Department of Fisheries, Government of Maharashtra, Pune	

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**341** EXURE-R7-VIII**Email****CPCB, RD Pune****Fwd: Continued ignoring of NGT order by Statutory authorities leading to multiple violations now ( Fresh water Aquaculture)**

**From :** CPCB, RD Pune <rdpune.cpcb@gov.in> Mon, Aug 28, 2023 05:34 PM  
**Subject :** Fwd: Continued ignoring of NGT order by Statutory authorities leading to multiple violations now ( Fresh water Aquaculture) 3 attachments  
**To :** ms <ms@mpcb.gov.in>  
**Cc :** romumbai <romumbai@mpcb.gov.in>, sromumbai3 <sromumbai3@mpcb.gov.in>, Pratik Bharne <pratik.cpcb@gov.in>, Public Complaints <prc.cpcb@nic.in>, stalin vanashakti <stalin.vanashakti@gmail.com>

महोदय,

यह CPCB-HO Delhi से दिनांक 14.08.2023 के अनुगामी ईमेल के संदर्भ में है, जिसमें श्री स्टालिन डी, निदेशक- वनशक्ति (पता: नंदकुमार पवार हाउस, दूसरी मंजिल, जगन्नाथ दर्शन बिल्डिंग के सामने, आरबीआई क्वार्टर के पास, एमडी केनी मार्ग, भांडुप ईस्ट, मुंबई- 400042, फोन: 9820232302/7304143626) से प्राप्त शिकायत के संबंध में है, जो स्व-व्याख्यात्मक है।

This has reference to trailing email dated 14.08.2023 from CPCB-HO Delhi w.r.t representation received from Sh. Stalin D, Director- Vanashakti (Address: Nandkumar Pawar House, 2<sup>nd</sup> Floor , Opp Jagannath Darshan Building, Near RBI quarters, MD Keni Marg, Bhandup East, Mumbai- 400042, Tel: 9820232302/7304143626), which is self-explanatory.

इस संबंध में, एक बार फिर से आवश्यक कार्रवाई करने की व्यवस्था करने का अनुरोध किया जाता है और जल्द से जल्द कार्रवाई रिपोर्ट की प्रति कृपया शिकायतकर्ता के साथ सीपीसीबी, मुख्यालय-दिल्ली और इस कार्यालय को भी भेजी जाए।

In this regard, it is once again requested to arrange to take necessary action and action taken report may please be forwarded to the complainant along with a copy to CPCB, HO-Delhi and also to this office, at the earliest.

धन्यवाद,  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय निदेशालय, पुणे



**LiFE**  
Lifestyle for  
Environment



यशुधैव कुटुम्बकम्  
ONE EARTH • ONE FAMILY • ONE FUTURE

**From:** "Public Complaints" <prc.cpcb@nic.in>

# 342

**To:** ms@mpcb.gov.in

**Cc:** "CPCB, RD Pune" <rdpune.cpcb@nic.in>, "BHARAT KUMAR SHARMA" <bksharma.cpcb@nic.in>, sharmabk2001@yahoo.com, "stalin vanashakti" <stalin.vanashakti@gmail.com>

**Sent:** Monday, August 14, 2023 2:00:01 PM

**Subject:** Fwd: Continued ignoring of NGT order by Statutory authorities leading to multiple violations now ( Fresh water Aquaculture)

महोदय/महोदया

केंद्रीय प्रदूषण नियंत्रण बोर्ड में प्राप्त शिकायत को जांच एवं आवश्यक कार्रवाई हेतु अग्रसारित किया जाता है। शिकायत की जांच तथा कार्रवाई की सूचना प्रेषित करने का कष्ट करे।

सादर,

लोक शिकायत प्रकोष्ठ  
सदस्य सचिव कार्यालय  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
दिल्ली

---

**From:** "stalin vanashakti" <stalin.vanashakti@gmail.com>

**To:** "psec env" <psec.env@maharashtra.gov.in>, ms@mpcb.gov.in, ropune@mpcb.gov.in

**Cc:** "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Ms Leena Nandan" <secy-moef@nic.in>, collectorpune@maharashtra.gov.in

**Sent:** Saturday, August 5, 2023 3:44:36 PM

**Subject:** Re: Continued ignoring of NGT order by Statutory authorities leading to multiple violations now ( Fresh water Aquaculture)

Respected Officials

Apologies for not attaching the order. Here it is attached along with this email.

yours Sincerely

Stalin D



On Sat, Aug 5, 2023 at 2:38 PM Stalin D <[stalin.vanashakti@gmail.com](mailto:stalin.vanashakti@gmail.com)> wrote:

**VANASHAKTI**

Respected Officials

This is to highlight the continued non compliance of the orders of the Hon`ble National Green Tribunal passed in Execution Application number 12 of 2022 and in Original Application 80 of 2020.

Despite the court ordering that the aquaculture activity must be stopped inside the drinking water storage reservoir in Vadawali ( Valvanti) lake no steps have been taken. In fact the said activities have increased and have

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sprung up in other locations and reservoirs nearby. The undersigned has personally over the past three months tried to get the Regional Officer of the zone to take cognisance and act on it but has failed to elicit any response. The fact that the inaction of the Govt machinery has emboldened the perpetrators of this polluting activity cannot be denied. Private individuals may create artificial ponds and engage in fish farming on it by following the pollution norms. Nobody has the right to pollute public resources no matter how high the economic gains are. Drinking water at source must be kept as pure and pristine as possible not contaminated with chemicals and animal feed.

Two other locations Andra Dam and Kondibade also have this activity underway ( Kamshet area).

We are attaching the court orders and also satellite imagery showing the activities that continue in the lake and also in the other drinking water reservoirs. We are now being forced to initiate contempt proceedings for failure to implement court orders. As a last resort we once again plead and implore you to take action and remove all equipments inside the lake including the toilets made on the water.

Thanking you

Yours Sincerely

Stalin D

Director

**Nandakumar Pawar House, Second floor, Opp Jaganath Darshan, MD  
Keni Marg ,Bhandup village East. Mumbai 400042. Tel 9820232302 .  
Office land line :9967632302 [www.vanashakti.org](http://www.vanashakti.org)**



**Mission-LiFE-Final Logo.png**

291 KB



**G20 theme and logo.png**

48 KB

वसुधैव कुटुम्बकम्  
ONE EARTH - ONE FAMILY - ONE FUTURE

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 **27.02.2023 judgment - Aquaculture.pdf**  
866 KB

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Item No. 6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Execution Application No. 12/2022(WZ)  
In  
Original Application No. 80/2020(WZ)

Vanashakti & Anr.

.....Applicant(s)

Versus

State of Maharashtra & Ors.

....Respondent(s)

Date of hearing: 27.02.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Zaman Ali, Advocate  
Respondent(s) : Mr. Rahul Garg, Advocate for R-2/MoEF&CC  
Mr. Aniruddha Kulkarni, Advocate for R-1B/Env. Dept. &  
R-7/CPCB  
Ms. Manasi Joshi, Advocate for R-6/MPCB

**ORDER**

1. This Execution Application has been filed with the prayers that Respondent No. 2/MoEF&CC, Respondent No. 3/Ministry of Fishing, Animal Husbandry & Dairying through Secretary (Fisheries), Respondent No. 4/Commissioner of fisheries, Government of Maharashtra, Respondent No. 6/MPCB and Respondent No. 7/CPCB be directed to comply with the directions given by this Tribunal vide order dated 31<sup>st</sup> May, 2021 and to examine the requirement to introduce changes in the existing consent regime; these authorities be directed to re-assess the clearances granted to the Respondent No. 8/Vaidehi Randive and further the Respondent No. 8 be restrained from carrying out any fish farming/aquaculture in the fresh water of Vadavali Lake.

2. The Execution Applicant had sought execution of the order dated 31.05.2021 passed by this Tribunal in O.A. No. 80 of 2020, where-in it

was alleged that there was no policy in the State of Maharashtra to regulate the inland aquaculture, therefore, a policy was needed to be framed keeping in mind the precautionary principle. There was only regulatory framework available in the State with respect to grant of licenses for aquaculture but there was no provision made for regulating and assessing the environmental impacts of aquaculture before the grant of licenses. The aquaculture practices were being undertaken in the Vadivale Lake in Village: Valavanti situated in Pune District. As per the order dated 31<sup>st</sup> May 2021, following direction was issued by this Tribunal:-

*“4. We have given due consideration to the issue raise. We are of the view that there is need to ensure protection of environment in the process of aquaculture activities in water bodies(other than those covered by the Coastal Aquaculture Authority Act, 2005) by use of modern techniques, particularly the use of chemicals, if any, in the process. To ensure such protection, there is need to undertake study of the existing consent regime under the Water Act and whether there is need to introduce any changes. We constitute a six member expert committee comprising the concerned Regional Officer, MoEF&CC, the concerned Regional officer, CPCB, the Maharashtra State PCB, the nominee of Ministry of Fishing, Government of India and Maharashtra State and the Central Inland Fisheries Research Institute. The CPCB and the State PCB will be the nodal agency for coordination and compliance. The joint Committee will be at liberty to consult any other Expert Institution or individual and also take into account the studies already undertaken. We understand that based on studies, some States have enacted legislation on the subject such as Kerala Inland Fisheries and Aqua Culture Act, 2010. The Committee may look into the consent regime under the Water Act. The Committee may examine whether in inland fisheries, chemicals are allowed to be used and if so, how the same can be regulated. The study may be completed as far as possible within three months and report furnished to the Secretary, MoEF&CC and the Chief Secretary, Maharashtra for further remedial measures. In the light of such study, the permission granted in the present case may be appropriately revisited, if necessary, following due process.”*

3. This matter was first considered by us on 07.12.2022 and notices were directed to be issued to the Respondents, pursuant to which, service affidavit has been filed, as per which service of notice on all the

Respondents is sufficient. The Expert Committee which was constituted by order dated 31<sup>st</sup> May, 2022 has submitted its report, which is annexed at Page Nos. 146 to 190 of the paper book, where-in following is held:

*“10. Conclusions:*

- (i). *India has vast and varied inland fisheries resources that comprise of 191,024 kms of rivers and canals, 1.2million ha of floodplain lakes, 2.36 million ha of ponds of tanks and 3.15 million ha of reservoirs. Although, inland fisheries have grown, the rate of growth in terms of its potential is not yet achieved. The average fish production potential was estimated at 250 kilograms (kg) hectare(ha) in reservoirs and about 350kg/ha for wetlands. While reservoirs and freshwater aquaculture can be considered as the two main pillars of growth, another major activity in aquaculture sector called the cage/ pen culture in open waters, has shown significant growth in recent years. It offers vast potential for inland aquaculture in the country. The production potential from sustainable cage culture production is about 50 kg/m<sup>3</sup>.*

*The freshwater aquaculture production systems in India comprise 2.36 million ha of ponds and tanks. In Eastern India, aquaculture is practised in ponds and tanks of less than 1 ha area, whereas in western Indian aquaculture is operated on a larger scale, with watersheds of 1525 ha.*

- (ii). *Cage culture of fish a form of aquaculture where use of drug and chemicals is seldom unlikely in the landbased intensive fish culture systems. However, as per the guidelines of National Fisheries Development Board(NFDB), Hyderabad, some chemicals and drugs are permitted to use with prescribed does and mode of administration under unavoidable circumstances. In general, the only inputs in the cage culture in the inland open waters are in the form of seen (fish fingerlings) and fee. Also, since the cages are installed in open waters such as reservoirs, lakes and wetlands, the direct use of chemicals and drugs may neither be effective nor economically feasible.*

*Although cage culture has not yet reached the desired commercial proportions capable of making any impact on the production figures, it is growing at a very fast pace and which may lead t some concern of its impact on the water bodies.*

- (iii). *The issue of poultry wastes from poultry farms such as gizzards and chicken/ guts/offal in aquaculture is not relevant in case of cage culture particularly in reservoirs.*
- (iv). *Unlike Coastal Aquaculture Authority in case of coastal aquaculture, at present, there is no central regulatory authority to control the usage of chemicals and drugs in*

*inland or freshwater aquaculture in the country. The supply and use of chemicals and fish medicines is uniformly regulated in the EU and supported by appropriate codes of best practice. In several other countries like Australia, Japan, China, Vietnam, USA, etc., the national regulation on the use of chemicals in aquaculture exist, however, a dedicated regulation for inland fishers and aquaculture in these countries not found.*

*Some provisions are made to regulate use of medicines, antibiotics, pesticides in inland aquaculture under the Kerala inland Fisheries and Aqua culture Act, 2010 and the Andhra Pradesh state Aquaculture Development Authority Act, 2020.*

*National Fisheries Development Board (NFDB), Hyderabad (Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India) has published a guideline for cage culture in inland open water bodies of India with technical inputs from the ICAR- Central Inland Fisheries Research institute (ICAR-CIFRI), Barrackpore Kolkata. A Handbook- World Fish Center Technical Manual No. 1948 was published by Central Inland Fisheries Research Institute, ICAR, Barrackpore Kolkata. The handbook briefly states the environmental constraints of cage culture when poorly managed with respect to the discharge of nutrients.*

*The Aforesaid NFDB's published guideline for cage culture in inland open water bodies also:*

- a) Outlines about some environmental impact due to release of excessive nutrients and accumulation in water sediment of the water body.*
  - b) Suggests a strong governance platform based on co-management principles for responsible cage culture and recommends EIA for cage culture activities as it is deleterious in terms of higher eutrophication potential due excessive nutrients loading and other chemical/pharmaceutical inputs.*
  - c) Restricts any cage culture in water bodies having an area less than < 1000 Ha.*
  - d) Emphasizes that, in any case, cage culture should not be attempted in any water body having total nitrogen concentration in the water in excess of 0.02 mg/l and 1.2 mg/l respectively.*
- (v). Department of Agriculture, Animal Husbandry, Dairy Development Fisheries, Government of Maharashtra issued Policy on 17.10.2016 for Fish farming through cage culture to increase the fish production in the State, which is further revised in 2018 and 2021 w.r.t. certain*

conditions including permission regarding cage culture and its area out of water shed area of reservoir.

As per the Central Government guidelines, cage culture activities are not permitted if the area of the reservoir is less than 1000 hectares. However, there are only 46 reservoirs having area greater than 1000 hectares in Maharashtra, permission for the cage culture aquaculture projects has been given for 2448 reservoirs in the State. The revised criteria in terms of numbers of cages, water spread area in reservoir, depth of water, etc. for cage culture in the State of Maharashtra as per G. R. Dated 26<sup>th</sup> August, 2021 has been mentioned in its Section 9 (part-A). Further, the relevant terms and conditions for cage aquaculture on contract basis may please be seen at Section 7 (SI. No. 03)(Refer para 7 above).

However, the aforesaid GR dated 28.08.2021 does not include any conditions stipulating water quality standards to be complied/maintained in reservoirs, and parameters thereto. Regarding usage of medicines, the contract conditions do not restrict on use of wholesome food for growth of fish and government approved medicines provided under expert guidance. Food and medicine should be government certified and prior permission should be taken from assistant commissioner , fish business/ fishery department. Further, toilets construction has been allowed after permission from Water Resource Department, without specifying management of discharges from such toilet.

- (vi). As per the analysis results of water samples collected by this committee within and outside the cage aquaculture of 0.15 hectare of the average 230ha water spread area of Vadiwale Lake, the concentration of analysed parameters in water are broadly higher inside the cages followed by at 3 m distances and at 100 m distances away from the boundary of cage culture when compared to that of downfall location (l6) which is at about 2.5 km distance from cage culture (please refer Table 04). Further, the concentration of analyzed parameters in the cages of big fishes were found higher than the concentration of analysed parameters in the cages of small fishes.

Thus, it is evident that there is discharge/ pollution load in the water body due to cage culture activities in the Vadiwale lake with fish excretory matters and addition/use of feed(nutrients) which ultimately gets dissolved/ mixed with water due to exchange of metabolite and nutrients between the cage and outside environment. It leads into discharge of trade effluent(having nutrient/feed, excretory matters, etc.) from cage culture premises into stream(natural or artificial inland water) with pollutants like in BOD, COD, Total Nitrogen, Phosphate, etc. such discharges, when not carried out in controlled manner, may likely to, create a nuisance or

render such water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms.

Further, it was also observed that:

- a) The total phosphorous and total nitrogen concentration in the water were found in excess of the aforesaid NFBD guidelines' prescribed value of 0.02 mg/l and 1.2 mg/L at various monitored locations and all the monitored locations respectively, as given at Table 04 above. The guidelines stipulated that, in any case, cage culture should not be attempted in water body having such exceedance.
  - b) When compared with CPCB's guidelines on Designated Best Use water Quality Criteria for "Class of water – D: Propagation of Wild life and Fisheries", the DO(3.8mg/L) was found slightly lower than the prescribed limit of 4 mg/L at one of the monitored locations viz. L2- inside the Cage culture Compartment of big fishes. Please refer Table 48 above.
- (vii). Water samples collected from the Pond Aquaculture in the nearby village were found be conforming to the General Discharge Standards as notified under the Environment (Protection) Act, 1986, w. r. t. Analysed parameters for discharge into land for irrigation and public sewer but didn't conforms for discharge into inland surface water. The said water samples collecting though had not reached to the stage/concentration when it needed discharge and accumulation of further concentration in the monitored water samples cannot be ruled out.
- (viii). Consent mechanism under the Water (Prevention and Control of Pollution) Act, 1974, is currently not regulated by Maharashtra Pollution Control Board. However, the above observations reveal that there is need to bring inland aquaculture fisheries into consent regime depending on size/ volume of both i.e. water bodies and aquaculture.

Further, depending on size/ volume of both (i.e. water bodies and aquaculture) and water quality of the water, there may also be need of brining the inland aquaculture under the Environmental Impact Assessment regime which has also been suggested in the aforesaid NFDB's published guideline.

A detailed study may be required in this regard to assess environmental Impacts vis-a-vis size/volume of both (i.e. water bodies and aquaculture) and water quality for prescribing consent and EIA mechanism including control on use of various feed material/ chemical/ drugs/ antibiotics/ etc. and various measures required in inland aquaculture.

## **11. Recommendations**

- i. *There is need to regulate cage aquaculture under consent mechanism of the Water (Prevention and Control of Pollution) Act, 1974. Also MoEF&CC may deliberate the requirement of prior Environmental Impact Assessment in view of the suggestion made by NFDB. However, such consent mechanism and EIA requirement may be regulated categorising nos. & size of cage aquaculture, fish types area of lake/ reservoir, its water quality, other sources of pollution, surface runoff meeting with the reservoir etc. as per findings of study as mentioned in subsequent paragraphs.*
- ii. *There is need to conduct a study by reputed institutes in the field of fisheries and environment over a period of time considering the sizes of cage culture, cage culture area, fish types, area of lake/ reservoir, its water quality, other sources of pollution, discharges, etc. to study respective environmental impacts. The study will help in regulating inland open water usage for cage culture in terms of reservoir sizes fish species, cage sizes & nos., water quality, types of feeds/ chemicals/drugs to be prohibited/ allowed, discharges, environmental impacts & measures to be taken, etc. without affecting water quality & eco-system.*

*The study may be coordinate by MoFH&D in consultation with MoEF&CC and CPCB.*

- iii. *Till the study is conducted, Fisheries Department, Government of Maharashtra, to adhere with the prevailing NFDB guidelines for the cage culture in inland open water bodies and may prescribe the following precautionary measures while permitting aquaculture in reservoir/ lake, as well as in the existing permitted cage aquaculture.*
  - a) *Aquaculture/ Cage Culture shall not be allowed in the reservoirs that do not conform to the CPCB recommended Designated Best Use Water quality criteria for Propagation of Wild Life and Fisheries.*
  - b) *Cage culture should not be allowed in any water body having total phosphorous and total nitrogen concentration in the water of exceeds of 0.02 mg/L and 1.2 mg/L, respectively, as recommended in NFDB's published guidelines.*
  - c) *Water quality of the reservoir/ lake shall be analyzed before starting the cage culture activities and twice in a year during non- monsoon seasons during aquaculture period at pre- identified strategic locations which may be ensured by state fisheries department. Based on the analysis of water quality, if any abnormality observed, the*

*same shall be reported to MPCB/ irrigation Department/ Water Supply Department.*

- d) Total phosphorous, total nitrogen, chloride, calcium, magnesium and other site specific relevant parameters shall be prescribed by MPCB and State Fisheries Department for analysis of the aforesaid water quality.*
- e) Sinking fee may be prohibited for cage fish farming as it accumulates at the base and fouls the cage /reservoir environment.*
- f) Construction of toilets near the cage culture fish farming shall not be allowed unless such toilets have discharge management ensuring no discharge to the lake/ reservoir/ land and permission from the Water Resource Department is obtained.”*

4. There is no separate reply affidavits filed by Respondents except by Respondent No. 7/CPCB, which has submitted with it the Joint Committee Report, relevant portion of which has already been cited above.

5. The Applicant has filed rejoinder affidavit against the Joint Committee Report, which is annexed at page nos. 255 to 260 of the paper book, where-in it is submitted that the report ought to have stated the impact of fisheries on wholesomeness of the water, as the same was being used for drinking purposes among entire rural and urban population. The GRs of the Government of Maharashtra dated 09.03.2018 and 28.08.2021 provide for granting permission for cage culture in reservoirs/water bodies, that are less than 200 ha. in size, where-as the Central Government Guidelines mandate that no cage culture must be permitted in a water body that is less than 1000 ha. The said GR dated 28.08.2021 further dilutes the permission criteria from the earlier GR dated 09.03.2018 by allowing cage culture in average depth of water at 8 meters, where-as under earlier GR, it was 10 meters or more. The GR dated 28.08.2021 provides that the contract for aquaculture will be cancelled if the water body is found to be polluted, however, there is no

mechanism provided as to how such pollution will be identified and what would be the basic standards that a cage culture operator would be required to maintain.

6. Further, it is mentioned in the said affidavit that Joint Committee Report speaks of one Mr. Bhardwaj Yadavrao Pagare, who is carrying out cage culture activities with 24 cages, that are operational and the analysis of the sample collected from there, show violation of the standards set for “best use water use quality criteria” as per the CPCB’s Guidelines. The said activity has rendered the drinking water to be unfit, as has been noted by the Joint Committee in its report. Therefore, it is necessary to direct closure of the aquaculture activities because the Vadiwale Lake is in 230 ha. area, and is providing drinking water to as many as 28 Villages. All the recommendations, which have been made by this Committee, need to be implemented in totality.

7. The Applicant has summarized the conclusions of the Committee Report, which are as follows:

- “ (i). Cage culture is growing at a very fast pace, which may lead to some concern of its impact on the water bodies;*
- (ii). Strong governance platform as per the Central Government’s Guidelines of Cage Culture outlines about the environmental concerns and restricts any cage culture in a water body less than the size of 1000 ha.*
- (iii). Maharashtra’s Government Resolution dated 26.08.2021 does not include any conditions stipulating water quality standard to be complied/ maintained in reservoirs, and parameters thereto.*
- (iv). Maharashtra’s GR dated 26.08.2021 provides for contract conditions, which do not restrict the use of wholesome food for growth of fish and government approved medicines providing under expert guidance.*
- (v). Maharashtra’s GR dated 26.08.2021 does not state that food and medicine should be government certified and that prior permission should be taken form assistant commissioner, fish business/ fishery department.*

- (vi). *Maharashtra's GR dated 26.08.2021 allows construction of toilets inside the cage culture in the water body without specifying any standards/ parameters for discharge from such toilets.*
- (vii). *There is discharge pollution load in Vadiwale Lake due to cage culture activities and is likely to create a nuisance or render such water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms as phosphorous and total nitrogen concentration were found to be in excess of the Central Government's Guidelines."*

8. In the end, the learned Counsel for the Applicant has prayed that the MPCB be directed to bring the aquaculture activity within the consent regime in the light of the conclusions drawn by the Expert Committee because of the present GR dated 26.08.2021 regulating the aquaculture activities, does not deal with environmental concerns properly. Further, it is prayed that no aquaculture activity be permitted in water bodies less than 1000 ha. in size, keeping in view the Central Government's Guidelines of 2016 and the closure order be passed in respect of Mr. Bhardwaj Yadavrao Pagare, who is carrying out cage culture activities with 24 cages in the Vadiwale Lake.

9. We have heard the arguments of the learned Counsel for the parties, perused the record and have also gone through the report, as well as the reply-affidavit filed by the CPCB.

10. We find that the Expert Committee has exhaustively dealt with the issue involved in the present case, reference to which is as follows:

- “ • To examine whether the use of chemicals in aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005), if any, in the process be allowed and if so, how can it be regulated.*
- To examine the modalities to ensure protection of environment in the process of aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005) by use of modern techniques, particularly use of chemicals, if any.*

- *To study the existing Consent Regime under the water act and whether there is need to introduce any change.”*

11. The Committee has taken into consideration large data regarding inland fisheries and aquaculture in India, inland fish production system, enhancement, different forms of the enhancements, stock enhancement (Increasing the Stock), species enhancement, environmental enhancement, other enhancements, culture based fisheries, aquaculture, cage and pen culture. In the said report, the advantages of enclosed culture system in inland fisheries and also policy of the Department of Agriculture, Animal Husbandry, Dairy Development and Fisheries, Government of Maharashtra has been summarised. It has also conducted study about the Vadiwale lake and cage culture projects in the said lake. It has been submitted in this report that the Vadiwale Lake is in 230 Hectare and 1% of the said Lake has been decided to be given on contract basis for cage culture i.e. about 2.3 hectares. The water shed area of 0.15 Hectares is allocated to Respondent No. 8/Mrs. Vaidehi Bhushan Randive for years i.e. 2017-2018 to 2023-2024, although the said project has not yet been established. Vide report dated 06.09.2018 of the Commissioner of Fisheries, Government of Maharashtra, water spread area of 0.15 hectare has been allocated to Shri Bhardwaj Yadavrao Pagare (not party) for cage culture project, which is operational with 24 cages. Further, it is mentioned that a water sample was taken to assess the impact of aquaculture-cage culture on Vadivale Lake within and around the existing cage culture, established by Shri Bhardwaj Yadavrao Pagare and outfall into Kundalini River from Vadiwale Lake, which meets Indrayani River. The water samples were collected from cage compartments (2 nos.), 3 meter away from cage culture in east and west direction (2 nos.) and 100 meters away from cage culture (1 no.). The details of the sampling locations are given in the said report, which are as follows:-

Table- 02: Details of Sampling Locations

Sr. No.	Type Aquaculture	Location Code	Location Description
1	Cage Aquaculture	L1	Cage Culture from Small Fish Compartment.
2		L2	Cage Culture from Big Fish Compartment
3		L3	3 metres away from cage culture towards west side.
4		L4	3 meters away from cage culture towards east side.
5		L5	100 metres away from Cage Culture
6		L6	Outfall from Uksan Dam in to Kundalini river which meets Indrayani river.
7		L7	Mr. Bhushn randive Fish aquaculture.

12. The parameters analysed for water sampling are as follows:-

Sr. No.	Parameter (s)	Sr. No.	Parameter(s)
1	PH	16	O- Phosphate
2	Temperature	17	T- Phosphate
3	Turbidity	18	Sulphide
4	Biochemical Oxygen Demand (BOD)	19	Iron
5	Chemical Oxygen Demand (COD)	20	Copper
6	Dissolved Oxygen (DO)	21	Manganese
7	Total Suspended Solids (TSS)	22	Magnesium
8	Total Dissolved Solids (TDS)	23	Calcium
9	Sulphates	24	Potassium
10	Chlorides	25	Total Hardness
11	TAN	26	Faecal Coliform(FC)

12	TKN	27	Total Coliform(TC)
13	Nitrate (NO <sup>3-</sup> ) <sup>κ</sup>	28	Zinc
14	Nitrites (NO <sup>2-</sup> )	29	Phenol
15	Phosphorus	30	Total Alkalinity

13. In the said report, the samples were also collected from the Pond Aquaculture, developed by Mr. Bhushan Randive located nearby Village: Khandashi, Taluka: Maval, District: Pune and following relevant analysis results were found:-

Sr. No	Parameters	Sampling Locations in and around Cage Culture and outfall of Vadiwale Lake						Sampling Location of the Pond
		L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	L7 Pond Aquaculture (Randive Fish Aquaculture)
1	pH	7.23	7.40	7.83	7.72	7.62	8.04	7.24
2	TDS	226	258	224	154	186	138	92
3	SS	12	24	18	14.00	14	8	52
4	Turbidity (NTU)	1.0	1.10	1.20	1.10	1.10	1.10	1.2
5	DO	4.70	3.80	4.60	4.70	4.90	4.70	NA
6	BOD	14.00	21	13.00	14.0	11.00	4.80	35
7	COD	48.00	64	36.00	40.00	32.00	24	92
8	NH <sub>3</sub> -N	0.50	0.60	0.40	0.50	0.30	0.20	0.80
9	Free Ammonia	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10	Ammonia (as total ammonia-N)*	0.50	0.60	0.40	0.50	0.30	0.20	0.80
11	NO <sub>3</sub> -N	0.39	0.19	0.12	0.17	0.18	0.55	1.20
12	NO <sub>2</sub> -N	0.08	0.03	0.02	0.02	0.02	BDL	0.41
13	TKN	1.68	2.24	1.68	2.24	2.24	1.12	2.80
	Total Nitrogen <sup>#</sup>	2.65	3.06	2.22	2.93	2.74	1.89	5.21
14	Total Alkalinity	28.00	32	26	14.00	20.00	12	12
15	Hardness (Total)	62.00	64	58.00	38.00	44.00	36	30
16	Hardness (Mg <sup>2+</sup> )	16	16	20.00	16	14.00	16	12
17	Magnesium	3.90	3.90	4.87	3.89	3.41	3.89	2.92
18	Calcium	18.44	19.24	15.23	8.82	12.02	8.02	7.21
19	Phosphate (Total)	0.60	0.10	BDL	0.10	BDL	0.20	1.40
	Total Phosphorus \$	0.2	0.033	BDL	0.033	BDL	0.067	0.47
20	Phosphate (Ortho)	0.60	0.10	BDL	0.10	BDL	0.20	1.40
21	Sulphate	52.3	51.10	50.20	49.00	48.20	4.00	9.10

22	Sulphide	BDL	BDL	BDL	BDL	BDL	BDL	BDL
23	Chloride	42.49	47.49	44.99	27.49	32.49	24.99	28.99
24	Faecal Coliform**	30.00	45	25.00	25.00	20.00	17	NA
25	Total Coliform**	900	900	550	550.00	425.00	250	NA
26	Phenol	BDL	BDL	BDL	BDL	BDL	BDL	BDL
27	Zinc	BDL	BDL	BDL	BDL	BDL	0.08	BDL
28	Iron	0.03	0.05	0.03	0.57	0.37	NA	0.05
29	Copper	BDL	BDL	BDL	BDL	BDL	BDL	BDL
30	Lead	BDL	BDL	BDL	BDL	BDL	BDL	BDL
31	Nickel	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Concentration of all the values expressed in mg/L; except pH; BDL-Below Detection Limit;

\*as estimated, free ammonia was found to be BDL; the NH<sub>3</sub>-N has been considered as Total Ammonia-N;

\*\*expressed in (MPN/100 ml); NA-Not Analysed; NR-No Relaxation.

\*addition of all forms of Nitrogen Free Ammonia, Ammonia (as total ammonia-N), NO<sub>3</sub>-N, NO<sub>2</sub>-N, TKN.

\*total Phosphorus calculated from Total Phosphate.

As per guideline published by NFDB Hyderabad (Annexure-II), it is mentioned that, in any case, cage culture should not be attempted in any water

body having total phosphorous and total nitrogen concentration in the water in excess of 0.02 mg/L and 1.2 mg/L, respectively.

**TABLE-04A: ANALYSIS RESULTS AND COMPARISON WITH DESIGNATED BEST USE WATER USE QUALITY CRITERIA OF CPCB'S GUIDELINES**

Sr. No	Parameters	L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	Best Designation Use Class of water-C#	Designated Best Use Class of Water-D <sup>s</sup>
1	pH	7.23	7.40	7.83	7.72	7.62	8.04	6-9	6.5-8.5
2	DO	4.70	<b>3.80</b>	4.60	4.70	4.90	4.70	>4	>4
3	BOD	<b>14.00</b>	<b>21</b>	<b>13.00</b>	<b>14.0</b>	<b>11.00</b>	<b>4.80</b>	<3	NS
4	Free Ammonia	BDL	BDL	BDL	BDL	BDL	BDL	NS	1.2
5	Total	900	900	550	550.00	425.00	250	<5000	NS

Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit;NS – Not specified

Class of Water – C: Drinking water source after conventional treatment and disinfection

Class of Water – D: Propagation of Wild Life and Fisheries

**TABLE-04B: ANALYSIS RESULTS OF WATER SAMPLES AND COMPARISON WITH DRINKING WATER SPECIFICATION**

Parameters	L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	Drinking Water Specifications: IS 10500:2012	
							Requirement (Acceptable limit)	Permissible limit in absence of alternative source
pH	7.23	7.40	7.83	7.72	7.62	8.04	6.5-8.5	NR
TDS	226	258	224	154	186	138	500 (Max)	2000 (Max)
Turbidity	1.0	<b>1.10</b>	<b>1.20</b>	<b>1.10</b>	<b>1.10</b>	<b>1.10</b>	1 (Max)	5 (Max)
Ammonia (as total ammonia- N)*	0.50	<b>0.60</b>	0.40	0.50	0.30	0.20	0.5 (Max)	NR
NO <sub>3</sub> -N	0.39	0.19	0.12	0.17	0.18	0.55	45 (Max)	NR
Total	28.00	32	26	14.00	20.00	12	200 (Max)	600 (Max)
Hardness	62.00	64	58.00	38.00	44.00	36	200 (Max)	600 (Max)
Magnesium	3.90	3.90	4.87	3.89	3.41	3.89	30 (Max)	100 (Max)
Calcium	18.44	19.24	15.23	8.82	12.02	8.02	75 (Max)	200 (Max)
Sulphate	52.3	51.10	50.20	49.00	48.20	4.00	200(Max)	400 (Max)
Sulphide	BDL	BDL	BDL	BDL	BDL	BDL	0.05 (Max)	NR
Chloride	42.49	47.49	44.99	27.49	32.49	24.99	250 (Max)	1000 (Max)
Phenol	BDL	BDL	BDL	BDL	BDL	BDL	0.001 (Max)	0.002 (Max)
Zinc	BDL	BDL	BDL	BDL	BDL	0.08	5 (Max)	15 (Max)
Iron	0.03	0.05	0.03	<b>0.57</b>	<b>0.37</b>	NA	0.3 (Max)	NR
Copper	BDL	BDL	BDL	BDL	BDL	BDL	0.05 (Max)	1.5 (Max)
Lead	BDL	BDL	BDL	BDL	BDL	BDL	0.01(Max)	NR
Nickel	BDL	BDL	BDL	BDL	BDL	BDL	0.02 (Max)	NR

Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit; NR – No Relaxation.

**TABLE-05: ANALYSIS RESULTS OF WATER SAMPLES OF THE POND ACQUACULTURE AND THEIR COMPARISON WITH GENERAL DISCHARGE STANDARDS NOTIFIED UNDER THE ENVIRONMENT (PROTECTION) ACT, 1986**

S. No.	Parameters (All parameters are expressed in mg/L, except pH)	L7 Pond Aquaculture (Randive Fish Aquaculture)	General Standards for discharge of environmental pollutants [Schedule-VI, Rule 3A, The Environment		
			Inland surface water	Public sewer	Land for irrigation
1	pH	7.24	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
2	SS	52	100	600	200
3	BOD	<b>35</b>	30	350	100
4	COD	92	250	--	--
5	NH <sub>3</sub> -N	0.80	50	50	--
6	Free Ammonia	BDL	5.0	--	--
7	NO <sub>3</sub> -N	1.20	10	--	--
8	TKN	2.80	100	--	--
9	Sulphide	BDL	2.0	--	--
10	Phenol	BDL	1.0	5.0	--
11	Zinc	BDL	5.0	15	--
12	Iron	0.05	3.0	3.0	--

13	Copper	BDL	3.0	3.0	--
14	Lead	BDL	0.1	1.0	--
15	Nickel	BDL	3.0	3.0	--

*Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit.*

14. Thereafter, we find that the comparisons with CPCB's designated Best Use Water Quality Criteria, Drinking Water Specifications and Guidelines published by NFDB, Hyderabad for cage culture were made.

15. After this comparison, it was found that except BOD, all other parameters exceeded in the samples of water in Vadiwale Lake due to cage culture activities, pollution load was found evident. The total phosphorous and total nitrogen concentration was also found in excess of the admissible limit.

16. In the conclusion, we find that it is recorded that there was huge pollution load in the Vadiwale Lake with fish excretory matters and also addition/use of feed (nutrients), which gets dissolved/mixed with water due to exchange of metabolite and nutrients between the cage and outside environment. It leads into the discharge of trade effluent from cage culture premises into stream with pollutants like BOD, COD, Total Nitrogen, Phosphate, etc. *It is also evident that there was need to bringing inland aquaculture under the Environment Impact Assessment regime.* Therefore, the recommendations which have been cited above by us need to be adopted in the present case.

17. In view of the above Joint Committee Report, as well as the arguments made by the learned Counsel for the parties, we are of the view that this application needs to be disposed of with the following directions and is disposed of accordingly:-

- (i). MoEF&CC shall consider bringing the cage aquaculture under the Environment Impact Assessment Regime,

particularly, in view of the fact that huge pollution is found to have been caused due to this activity in the Vadivale lake.

- (ii). As regards the cage aquaculture activity to be brought under consent regime, the necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.
- (iii). The interim measures which are proposed under clause 11 pertaining to recommendations under sub-clause (iii) (a to f) be implemented by the authorities concerned on urgent basis.
- (iv). One Mr. Bhardwaj Yadavrao Pagare was found to have conducted the cage aquaculture activity in the Vadiwale lake with 24 cages and huge pollution load is found because of that activity, therefore, we direct the MPCB to take appropriate action against him after adopting due process i.e. after giving him opportunity of hearing and take appropriate action under Water (Prevention and Control of Pollution) Act, 1974 within one month.
- (v). The compliance report shall be submitted before us at the end of six months from today and if any grievance remains thereafter to the applicant, he may approach us.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

February 27, 2023  
Execution Application No. 12/2022(WZ) In  
Original Application No. 80/2020(WZ)  
P.Kr



Regional Directorate, Pune

क्षेत्रीय निदेशालय, पुणे

S. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune – 411045

File No.: PI-11/1/2022-TECH-RDPUNE-RD (Pune)/743

Date: 25.01.2024

To

Shri Stalin Dayanand  
2<sup>nd</sup> Floor, Nandakumar Pawar House  
Opp. Shri Jagannath Darshan Society  
M. D. Keni Marg, Nahur (E)  
Mumbai – 400042  
E-mail: [stalin.vanashakti@gmail.com](mailto:stalin.vanashakti@gmail.com)

**Sub:** Seeking information under Right To Information (RTI) Act, 2005 – reg.

Sir,

This has reference to your on-line applications (Registration Number-CPCBD/R/E/23/01032 & CPCBD/R/P/24/00008), dated 28/12/2023 & 04/01/2024 under the RTI Act, 2005 seeking information on harmonization of aquaculture activity under the consent regime and copy of compliance report in the Hon'ble NGT matter in EA no. 12 of 2022 in OA no. 80 of 2020, Vanashakti & Anr. Vs State of Maharashtra & Ors.

In this regard, as per the information available with this office; compiled information is given as below:

1. *Whether cage aquaculture activity is brought within the consent regime under the Water Act, 1974, in compliance with the directions passed by the NGT (Western Zone) in its order dated 27-02-2023 in Execution Application No. 12 of 2022 in OA No. 80 of 2020? If yes, kindly share the concerned notification, Government Resolution. Circular or Office Memorandum to that effect?*

As per the information provided by MPCB vide email dated 23/01/2024, MPCB in its Office Note, dated 25/09/2023 based on the 3<sup>rd</sup> minutes of industry categorization committee meeting, has decided to categorize the cage aquaculture activity in to Green Category. Copy of the e-mail communication of MPCB regarding the decision on categorization of cage aquaculture activity is given at **Annexure-I**.

2. *Kindly provide the compliance report as directed to be filed by the NGT in its order dated 27.02.2023 in Execution Application No. 12 of 2022 in OA No. 80 of 2020.*

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## CENTRAL POLLUTION CONTROL BOARD

## केन्द्रीय प्रदूषण नियंत्रण बोर्ड

(Ministry of Environment, Forests &amp; Climate Change, Government of India)

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

Regional Directorate, Pune

क्षेत्रीय निदेशालय, पूणे

S. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune – 411045



- Order of Hon'ble NGT order dated 27/02/2023 in Execution Application No. 12 of 2022 (WZ) in OA No. 80 of 2020 (WZ) (Vanashakti & Anr. Vs State of Maharashtra & Ors.) was forwarded to concerned department namely MoEF&CC IRO Nagpur, MPCB and Regional Deputy Commissioner of Fisheries, Department of Fisheries, GoM Pune through e-mail dated 18.04.2023 for taking appropriate action for the compliance of the aforesaid order. The copy of email is attached as **Annexure-II**.
- The information related to CPCB in compliance with directions of the Hon'ble NGT vide order dated 27/02/2023 in the aforesaid matter is given below:

*“(ii)As regards the cage aquaculture activity to be brought under consent regime, the necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.”*

In compliance to the Hon'ble NGT order, dated 27/02/2023 in the aforesaid matter, a meeting was convened through Video Conference (VC) on 25/07/2023 among the officials of Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) where Scientist-in-Charge from Indian Council of Agriculture Research-Central Inland Fisheries Research Institute (ICAR-CIFRI). ICAR-CIFRI was requested to submit the concept note along with scope, methodology, time duration, fund requirement etc. to conduct environmental impact study on “Cage Culture in Inland Open Waters”. The copy of concept note provided by ICAR- CIFRI and copy of the minutes of the meeting dated 25/07/2023 is given at **Annexure-III & Annexure-IV**.

- Thereafter, another meeting was convened on 01/09/2023 through Video Conference (VC), to discuss the progress of decisions taken during first meeting held on 25/07/2023 and further course of action. Copy of the minutes of the meeting dated 01/09/2023 is given at **Annexure-V**. Study to be carried out with request of detailed study proposal from CIFRI with funding from MPCB for taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Follow-up communications made with MPCB to expedite the decisions taken during the aforesaid meeting. Copies of email communications of CPCB is given at **Annexure-VI**.

*Contd -*

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CENTRAL POLLUTION CONTROL BOARD

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कन्द्रीय प्रदूषण नियंत्रण बोर्ड

(Ministry of Environment, Forests & Climate Change, Government of India)

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क्षेत्रीय निदेशालय, पूणे

S. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune – 411045



- As per the information provided by MPCB vide e-mail dated 23/01/2024, MPCB vide Office Note, dated 25/09/2023 based on the 3<sup>rd</sup> Minutes of Industry Categorization Committee Meeting, has decided to categorize the cage aquaculture activity in to Green Category. Copy of the email communication of MPCB regarding the decision on categorization of cage aquaculture activity is given at **Annexure-I**.
- The information about compliance of the directions by other concerned departments, is not available with this office.

Encl. As above

Yours faithfully,

(Pratik D. Bhärne)

Regional Director

सीपीसीबी, आरडी पुणे, ईमेल: [rdpune.cpcb@gov.in](mailto:rdpune.cpcb@gov.in) फोन न.912029912773

प्रधान कार्यालय: परिवेश भवन, सीबीडी सह कार्यालय परिसर, पूर्वी अर्जुन नगर, दिल्ली- 110032

वेबसाइट: [www.cpcb.nic.in](http://www.cpcb.nic.in)

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**Fw: Minutes of 3rd meeting of Industry Categorization Committee**

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**From :** sropune2@mpcb.gov.in Tue, Jan 23, 2024 03:43 PM  
**Subject :** Fw: Minutes of 3rd meeting of Industry Categorization Committee 1 attachment  
**To :** Pratik Bharne <pratik.cpcb@gov.in>, NISHCHAL C <nischal.cpcb@nic.in>  
**Cc :** ropune@mpcb.gov.in

Sir

Please see the attachment w.r.t Minutes of 3<sup>rd</sup> meeting of Categorisation Committee of the MPC Board dtd. 21/09/2023 regarding Categorisation of Cage Aquaculture activity.

This is for your information please.

**V. V. Killedar**  
**Sub-Regional Officer,**  
**MPCB, Pune-II.**

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**From:** Dr. J. B. Sangewar <jdwater@mpcb.gov.in>  
**Sent:** Friday, January 19, 2024 3:04 PM  
**To:** SRO Pune 2 <sropune2@mpcb.gov.in>  
**Cc:** RO Pune <ropune@mpcb.gov.in>  
**Subject:** Minutes of 3rd meeting of Industry Categorization Committee

Please find attached herewith approved minutes of 3 rd Meeting of Industry Categorization Committee for your information and further needful action in this matter.

**Dr. J. B. Sangewar**

Joint Director (WPC)  
Maharashtra Pollution Control Board  
Sion, Mumbai - 400 022.

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**From:** Dr. J. B. Sangewar  
**Sent:** Tuesday, October 3, 2023 3:00 PM  
**To:** Dr. V. M. Motghare <jdair@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; SRO Pune 2 <sropune2@mpcb.gov.in>; RO Nagpur <ronagpur@mpcb.gov.in>  
**Subject:** Minutes of 3rd meeting of Industry Categorization Committee

Please find attached herewith approved minutes of 3 rd Meeting of Industry Categorization Committee for your information and further needful action in this matter.

**Dr. J. B. Sangewar**



**Minutes of 3 rd Meeting of industry categorization Committee (2).pdf**

598 KB

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J.D. (WPC) Section  
Date : 28/09/2023

Office Note

Sub: Minutes of 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt: 21/09/2023

Ref: 3<sup>rd</sup> Industry Categorization Committee meeting of the MPC Board, dt: 21/09/2023 through circulation agenda.

With reference to above, Agenda item has been circulated for 3 nos of industrial units for deciding industry categorization for 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt: 21/09/2023 as under :

- 1) M/s. ROCK & Reef Dredging Pvt.Ltd. Shipyard, Project Proposed Belapur Creek, At : Ulwe , Navi Mumbai
- 2) M/s. Reliance Bio Energy Limited, for proposed CBG plants.
- 3) M/s. Bhardwaj Yadavarao Pagare, Wadiwale Lake . Tal:- Maval Dist : Pune- Cage Aquaculture Project

Draft minutes of 3<sup>rd</sup> meeting of Industry Categorization Committee meeting of the MPC Board, held on dt : 21/09/2023 The Minutes of meeting are submitted for your approval and signature please.

*[Signature]*  
( P.A.Khuspe )  
FO(WPC)  
*[Signature]*

JD (WPC): *[Signature]* 27/9

~~JD (AOC):~~ *[Signature]* 28/9/23

~~AS(T):~~ *[Signature]* 28/9/23

~~PSO:~~ *[Signature]* 28/9/23

Recd on 21/9/23

~~ms:-~~

submitted for approval *[Signature]* 27/9

As recommended by Com, approved.

*[Signature]* 29. 3.10

**MAHARASHTRA POLLUTION CONTROL BOARD.**

Circulation Minutes of Industry Categorization Committee Meeting (3<sup>rd</sup>) of 2022 held on 21/09/2023 at Chamber of J.D. (WPC), MPC Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor Sion Circle Sion (E), Mumbai-22. The following Members of the Industry Categorization Committee were present.

1	Joint Director (Water Pollution Control), Maharashtra Pollution Control Board, Mumbai.	Convener
2	Assistant Secretary (Technical) Maharashtra Pollution Control Board, Mumbai	Member
3	Joint Director (Air Pollution Control), Maharashtra Pollution Control Board, Mumbai	Member
4	Principal Scientific Officer Maharashtra Pollution Control Board, Mumbai.	Member

Sr. No.	Name of industry	Decision on grant of Category	Section	Remarks/Discussion
1	M/s. ROCK & Reef Dredging Pvt.Ltd. Shipyard, Project Proposed Belapur Creek, At : Ulwe , Navi Mumbai	Existing Red category at Final Sr. no. 3 & Original Sr.no. 27	RO Raigad /SRO Raigad-I	<p>1. Industry has obtained Consent to Establish on 23/12/2016- for activity of Building and repairing ships and water going vessels .( without involving Ship breaking activity /Ship yard activity) in Red category.</p> <p>2. Industry has applied for 1<sup>st</sup> Consent to Operate Building and repairing ships and water going vessels – As per order ( without involving Ship breaking activity /Ship yard activity)</p> <p>3. Industry has obtained CRZ clearance on 14/09/2019</p> <p>4. Domestic effluent- 4.0 CMD, Industrial effluent:-Nil</p> <p>5. The quantity of water required will be around 4.55 CMD form mfg process .</p> <p>6. Mfg. Process shows industry is Building and repairing ships / water Going Vessels by engineering and fabrication activity</p> <p>7. As per CPCB industry Categorization dt: 07/03/2016, this activity is mentioned at Sr. 3 and Original Sr. No. 27 in Red category</p> <p><b>Decision on category: It is proposed to categorize mfg. Building and repairing ships and water going vessels activity in to Existing Red category at Final Sr. no. 3 &amp; Original Sr.no. 27 in Red category</b></p>

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Sr. No.	Name of industry	Decision on grant of Category	Section	Remarks/Discussion
2	M/s. Reliance Bio Energy Limited,	As per CPCB categorization vide dt: 22/09/2021 for CBG plants	-----	<p>1. Industry has submitted letter regarding steering up of Proposed CBG plants units at Nagur and Daund in Maharashtra state by utilizing Bio mass/ Agricultural Waste and produce green fuels.</p> <p>2. Reliance Bio Energy Limited is subsidiary of Reliance industries Limited proposed to set up Compressed Bio Gas ( CBG Plants) across counties using Bio mass/ Agricultural Waste.</p> <p>3. Compressed Bio Gas ( CBG Plants) are producing Fermented and Organic Manure (FOM) and Liquid Fermented and Organic Manure (LFOM) as by products.</p> <p>4. As per CPCB industry categorization notification dt: 22/09/2021, CBG Plants – Bio CNG plants are categorized based on waste water discharge and Type of CBG plants using different types of Raw materials , in to Orange / Green and White categories.</p> <p>5. <u>Decision on categorization. It is proposed to categorize CBG Plants , as per CPCB industry categorization vide categorization dt: 22/09/2021</u></p> <p>it is proposed to decide industry categorization based on of waste water discharge quantities for proposed CBG plants and type of Raw material for deciding industry categorization for CBG plants :-</p> <p>a) <b>Orange Category :-</b> where Waste water generation is more than 100 KLD and Using Agor based/ crop residue raw material ,categorized in to Orange category and</p> <p>b) <b>Green Category :-</b>CBG plants where using raw material based on animal waste – categorized under Green category</p> <p>c) <b>White Category :-</b> CBG plants ( Irrespective of Type of feed producing Fermented and Organic Manure (FOM) and Liquid Fermented and Organic Manure ( LFOM) as by products are categorized under white category .</p>

Sr. No.	Name of Industry	Decision on grant of Category	Section	Remarks/Discussion
3	M/s. Bhardwaj Yadavarao Pagare, Wadiwale Lake . Tal:- Maval Dist : Pune	New Green category At Sr no. (G-94)	RO Pune /SRO Pune- II	<p>1. Industry has applied for Consent to Establish for proposed Cage aquaculture activity where small fishes kept for Growing. Fish food is regularly feeding to grow the fish , due to which lake water may pollute.</p> <p>2. Domestic effluent- 0.3 CMD, Industrial effluent:-Nil CMD</p> <p>3. The quantity of water required will be around 0.5CMD for proposed activity.</p> <p>4. Regional Director CPCB, Pune has conducted VC meeting on 25/07/2023 , during meeting it was decided that, as per directions issued in Hon'ble NGT order dt: 27/02/2023 , both CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime.</p> <p>5. As per Minutes of 1<sup>st</sup> meeting dt: 25/07/2023 for compliance of Hon'ble NGT order dtL 27/02/2023 in Execution application (EA) No. 12/2022 (WZ) in O.A. No. 80/2020 (WZ) Titled Vanshakati &amp; ANR. Vs State of Maharashtra &amp; Ors. - MPCB may submit before the next meeting the status of categorization of cage culture activity in to Red/Orange/ Green/White categories in compliance with aforesaid directions dt: 07/03/2016 of CPCB.</p> <p>6. As per discussion held in 2<sup>nd</sup> meeting dt: 25/07/2023 for compliance of Hon'ble NGT order dtL 27/02/2023 in Execution application (EA) No. 12/2022 (WZ) in O.A. No. 80/2020 (WZ) Titled Vanshakati &amp; ANR. Vs State of Maharashtra &amp; Ors- considering the longer study period to execute the study and also in order to comply with the aforesaid Hon'ble NGT order dt: 27/02/2023 , for time being MPCB shall categorize the cage aquaculture activity under Green Category. Based on outcome of proposed environmental impact study, MPCB shall take decision and revisit the categorization of Cage aquaculture activity.</p> <p>7. The said activity is not covered under CPCB categorization dt: 07/03/2016., considering pollution potential from Cage aquaculture activity can be categorized under new Green category having categorization score : Total Score for pollution potential :- W+A+HW= ( 12+10)+0+0 = 22</p> <p>8. <b>Decision on category: It is proposed to categorize</b> Cage aquaculture activity in to New Green Category at Sr., no .( G-94 ) , till time being CPCB finalizing industry category based on outcome of proposed environmental impact study of cage aquaculture activity.</p>

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*[Signature]*  
PSO

*[Signature]*  
AS(T)

*[Signature]*  
JD (APC)  
23/07/2023

*[Signature]*  
JD(WPC)

Email

Pratik Bharne

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**Re: Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune**

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**From :** Pratik Bharne <pratik.cpcb@gov.in> Tue, Apr 18, 2023 11:40 AM  
**Subject :** Re: Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune 1 attachment  
**To :** Shri. V N Ambade <apccfcentral-ngp-mef@gov.in>, rdcf pune4 <rdcf.pune4@gmail.com>, ropune@mpcb.gov.in, suhaskamble149@gmail.com, Thirunavukkarasu <e.thirun@nic.in>  
**Cc :** BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>, sropune2 <sropune2@mpcb.gov.in>, ananthans cpcb <ananthans.cpcb@gov.in>, sayalijrf cpcb <sayalijrf.cpcb@supportgov.in>, ankitpmishra95 cpcb <ankitpmishra95.cpcb@supportgov.in>

Sirs,

Please, find attached herewith order of Hon'ble NGT dated 27.02.2023 in the matter EA No. 12 of 2022 in OA 80 of 2020 (WZ) related to cage aquaculture. The aforesaid order might have been received by your institute /department.

The matter is disposed with following directions-

*"(i). MoEF&CC shall consider bringing the cage aquaculture under the Environment Impact Assessment Regime, Page 17 of 17 particularly, in view of the fact that huge pollution is found to have been caused due to this activity in the Vadiwale lake.*

*(ii). As regards the cage aquaculture activity to be brought under consent regime, the necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.*

*(iii). The interim measures which are proposed under clause 11 pertaining to recommendations under sub-clause (iii) (a to f) be implemented by the authorities concerned on urgent basis.*

*(iv). One Mr. Bhardwaj Yadavrao Pagare was found to have conducted the cage aquaculture activity in the Vadiwale lake with 24 cages and huge pollution load is found because of that activity, therefore, we direct the MPCB to take appropriate action against him after adopting due process i.e. after giving him opportunity of hearing and take appropriate action under Water (Prevention and Control of Pollution) Act, 1974 within one month.*

*(v). The compliance report shall be submitted before us at the end of six months from today and if any grievance remains thereafter to the applicant, he may approach us."*

The concerned departments may take appropriate action for compliance of aforesaid order.

Thanks & regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "Shri. V N Ambade" <apccfcentral-ngp-mef@gov.in>, "rdcf pune4"

<rdcf.pune4@gmail.com>, ropune@mpcb.gov.in, 372 suhaskamble149@gmail.com,  
"Thirunavukkarasu" <e.thirun@nic.in>, "suhaskamble149"  
<suhaskamble149@gmail.com>

**Cc:** "BHARAT KUMAR SHARMA" <bksharma.cpcb@nic.in>, "sropune2"  
<sropune2@mpcb.gov.in>, "Anantha N S" <ananthans.cpcb@gov.in>, "Ms. Sayali Shishir  
Sadawarte" <sayalijrf.cpcb@supportgov.in>, "Ankit Mishra"  
<ankitpmishra95.cpcb@supportgov.in>

**Sent:** Friday, December 30, 2022 3:48:19 PM

**Subject:** Committee Report-OA No. 80 of 2020 (WZ) related to cage culture at Vadiwale lake Dist Pune

Sirs,

Please, find herewith Committee Report in the matter- OA No. 80 of 2020 (WZ) (titled "Vanashakti & Anr. Vs. State of Maharashtra & Ors") related to cage culture at Vadiwale lake Dist. Pune with incorporation of suggestions/comments/information provided by members and concerned departments. It is requested to kindly give your concurrence for the same. The annexure shall be provided in successive email. The signature page shall be circulated shortly.

It is to inform you that Applicant has filed Executive Application No.12 of 2022 and order of Hon'ble NGT is also attached. The matter is listed on 24.01.2023.

Regards,

--

प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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**Disposed 27-02-2023-EA 12 of 2022 in OA 80 of 2020 (WZ)-Cage**  
 **Aquaculture-Vadiwale Lake-Maharashtra.pdf**  
796 KB

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**Concept note on:****Environmental Impact Assessment of Cage culture in Inland open waters****Background**

The Hon'ble National Green Tribunal (NGT) in its order dated 31/5/2021 in the Original Application No. 80 of 2020 (WZ) (titled "Vanashakti & Anr. Vs. State of Maharashtra & others") raised serious concern about environmental impact of cage culture in Vadivale Lake. Further, the Hon'ble NGT passed an order dated 27/2/2023 in the aforesaid Original Application No. 80/2020 (WZ) directing to carry out a detailed study on environmental impact assessment of cage culture in inland open waters before bringing cage culture under consent mechanism.

**Introduction**

India is endowed with 3.5 million ha of reservoirs across the major river basins in the country. However, the present fish yield from reservoirs is low due to unscientific management, habitat degradation and other reasons. Fish yield from Indian reservoirs has recently been enhanced through fingerling stocking and adoption of improved management practices, rendering the current average productivity increase to 33, 94, and 174 kg ha<sup>-1</sup>yr<sup>-1</sup> from large, medium, and small reservoirs respectively against the production potentials of 100, 200, and 500 kg ha<sup>-1</sup>yr<sup>-1</sup> (Das et al., 2021; Sarkar et al., 2018). Enclosure culture systems (Pen culture and Cage Culture) have a definite role to play in augmenting fish production from inland open waters in India especially the reservoirs and floodplain wetlands.

Cage aquaculture, though relatively new to the inland aquaculture scenario of the country, brings in new opportunities for optimizing fish production from the reservoirs, lakes, floodplain wetlands and for developing new skills among fishers and entrepreneurs to enhance their incomes. Cage is an enclosed space to rear organisms in water that maintains free exchange of water with the surrounding water body. There is wide range in shape, size, and design of cage to suit the requirement and conditions of fish culture in inland open waters. ICAR-Central Inland Fisheries Research Institute, Barrackpore, Kolkata, West Bengal, a premier research institute, has been involved in research and development of cage culture for regionally important fish species.

In recent years, cage culture in reservoir has received the attention of researchers, entrepreneurs, developmental agencies and policy makers. Currently the cage culture is being adopted by more than 15 states in India and yielding promising results. Cage culture has been

widely adopted in Odisha, Jharkhand, Chhattisgarh, Madhya Pradesh, and Maharashtra, and upscaling of the technology is currently taking place in these States. The NFDB has formulated Guidelines for cage culture in inland open waters of India in collaboration with ICAR-CIFRI and Rajiv Gandhi Centre for Aquaculture (RGCA), Tamil Nadu, for the sustainable development of cage culture in the country (DAHDF, 2016). According to this guideline only 0.1% of the total area of the reservoir is allowed for Cage culture in India to have a control over the possible negative impact on the environment. At present, around 25000 cages are in operation in reservoirs across the country. As per the study conducted in 2017 (Pandit et al., 2021), Eastern Indian States mainly Jharkhand and Odisha, contribute around 43% of the total cages. The Western region comprising, mainly Gujarat, Maharashtra and Goa, constitutes approximately 33% while, the North-eastern, Central, Southern and Northern states constitute 9.48%, 8.51%, 5.12% and 0.75% respectively. Galvanized iron cages form 30% of the total cages in the country. *Pangasius* is the most cultured species, followed by Tilapia. The B:C ratio of about 1.5 has been achieved by progressive states like Jharkhand and Chhattisgarh where *Pangasius* is fetching a better price. It is estimated that, at an average production rate of 3 tons per cage (96 m<sup>3</sup>), the cage culture is producing about 45000 tons of fish from the reservoirs and providing employment of 7.4 lakh man days per year (Pandit et al., 2021). Cage culture in reservoirs is growing at a rapid pace as livelihood and income generation option and Government of India is promoting it through schemes like Prime Minister Matsya Sampad Yojana (PMMSSY). Govt. of India has permitted the culture of pangasius (Sutchi Catfish) *Pangasianodon hypophthalmus* and with certain conditions the GIFT Tilapia, a genetically improved strain of non-native *Oreochromis niloticus*, in the cages and both species are being commercially cultured in cages across the country. It is advised that tilapia (GIFT) may be cultured in cages in those reservoirs where the reservoirs were already invaded with this species.

Cage culture offers higher fish production but poses environmental risks. Due to waste accumulation, nutrient enrichment, and disease spread, the quality of the water may deteriorate. Cage culture relies mainly on artificial feed, where a large portion of the feed may not be utilized to convert into fish biomass. The unused feed and other by-products can cause several impacts on the environment. Though the unused feed percentage is very less even approximately 132.5 kg of nitrogen and 25.0 kg of phosphorus are released into the environment for every ton of fish produced through cage culture (Islam 2005). This released nutrients pose significant environmental concerns. The discharged nutrients, particularly nitrogen and phosphorus, may contribute to eutrophication - an overgrowth of aquatic plants

that disrupts ecosystems through algal blooms and oxygen depletion. The escape of non-indigenous fish cultured in the cage may also have adverse impact on the fish diversity.

Reservoirs are classified into three categories based on the surface area: small (1000 ha), medium (1000-5000 ha), and large (> 5000 ha), each with its own aquatic environment with some uniqueness. These reservoirs differ in their ability to maintain ecological integrity under anthropogenic pressures. As reservoir fisheries management differs across these categories, the approach to cage culture management must also differ. As a result, conducting an impact assessment of cage culture in different categories of reservoirs becomes critical.

Recent case of cage culture of *Pangasius* in Vadivale Lake (230 ha) in Maharashtra attracted the attention of Hon'ble National Green Tribunal (NGT) and raised the serious concerns about environmental impact of cage aquaculture. In order to enhance fish production from reservoirs to meet the national demand, cage aquaculture needs to be promoted in a sustainable way. Hence, a detailed study is being proposed to understand the environmental impact of cage aquaculture with following objectives:

**Objectives:**

- To assess the impact of cage culture on limno-chemical profiles of water and sediment.
- To assess the impact of cage culture on biotic communities.
- To frame recommendations based on the study for the consent mechanism under water act.

**Technical programme:**

The overall project activities will be performed in mutual agreement with MPCB/CPCB.

- Selection of cage culture farms sites for the study based on categories of reservoir (large, medium, small), extent of cage farming and species cultured
- Conducting stakeholder meeting cum project start-up workshop
- Periodic collection of water (pH, DO, TDS, electrical conductivity, nitrate-N, phosphate-P, NH<sub>3</sub>-N, BOD, COD, chlorophyll-a etc.) and sediment (pH, organic carbon, available and total phosphorus, available and total nitrogen etc.) samples for analysis of important physico-chemical parameters of water and sediment from cage culture site and reference sites
- Periodic sampling of biotic communities (phytoplankton, zooplankton, macroinvertebrate, etc.) of the water body from cage culture sites and reference sites.
- Fish diversity assessment in the reservoir to determine potential escapes from the cage
- Analysis of data

- Conducting concluding workshop at the end of the project period
- Formulation of recommendation for cage culture for different category of reservoirs of India
- Report writing and submission

### Work schedule

Months	First Year												Second Year					
	1	2	3	4	5	6	7	8	9	10	11	12	1	2	3	4	5	6
Engagement of project contractual staff	✓																	
Selection of study area and site selection		✓	✓															
Stakeholder meeting cum project start-up workshop			✓															
Periodic collection of water and Sediment		✓	✓	✓	✓		✓	✓	✓	✓		✓	✓	✓	✓			
Sampling and analysis of biotic component			✓	✓	✓			✓	✓	✓		✓	✓	✓	✓			
Assessment of fish diversity			✓	✓	✓			✓	✓	✓		✓	✓	✓	✓			
Analysis of data				✓	✓	✓			✓	✓	✓			✓	✓	✓		
Concluding workshop																	✓	
Formulation of recommendation for cage culture for different categories of reservoirs																✓	✓	
Report writing and submission																✓	✓	✓

**Expected output**

Data on the impact of cage culture on environment

**Outcome**

Recommendations about cage culture to be brought under consent mechanism of water act.

**Duration of the project:** 18 Months

**Tentative Budget:**

Sl. No.	Heads	Cost in Rs. (Lakhs)		
		1 <sup>st</sup> Year (12 months)	2 <sup>nd</sup> Year (6 months)	Total cost
A	2 Young Professional (YP-II) @ 35000/-per month for 18 Months	8.4	4.2	12.6
B	3 Young Professional (YP-I) @ 25000/-per month for 18 Months	9	4.5	13.5
C	TA/DA	8.5	4	12.5
D	Minor Equipment	4	1	5
E	Operational Contingencies			
	Consumables (Chemicals, Glassware and plastic wares)	4.5	2	6.5
	Vehicle hiring, Boat hiring, experimental fishing, labour charges	4.5	2.5	7
F	Stakeholder meeting cum project start-up workshop and Concluding workshop	1.5	1.5	3
G	Miscellaneous (unforeseen expenditure)	2.4	1.2	3.6
H	Sub Total (A+B+C+D+E+F+G)	42.8	20.9	63.7
I	Institutional Charges (10%)	4.28	2.09	6.37
J	<b>Grand Total</b>	<b>47.08</b>	<b>22.99</b>	<b>70.07</b>

**References**

- Das, B. K., Sarkar, U. K., Samanta, S., Das, A. K., & Hassan, M. A. (2021). Strategic plan for Inland Open Water Fisheries Development under PMMSY. Barrackpore, Kolkata: ICAR-Central Inland Fisheries Research Institute.
- Sarkar, U.K., Sandhya, K. M., Mishal, P., Karnatak, G., Lianthuamluaia, S. Kumari, P. Panikkar, R. Palaniswamy, M. Karthikeyan, S. SibinaMol, T. T. Paul, V. L. Ramya, D. S. K. Rao, M. Feroz Khan, D. Panda & B. K. Das. 2018. Status, Prospects, Threats, and the Way Forward for Sustainable Management and Enhancement of the Tropical Indian Reservoir Fisheries: An Overview, *Reviews in Fisheries Science & Aquaculture*, 26:2, 155-175. DOI: 10.1080/23308249.2017.1373744. (NAAS: 11.89)
- DAHDF. 2016. Guidelines for Cage Culture in Inland Open Water Bodies of India. Hyderabad, India: National Fisheries Development Board.
- Pandit, A., Das, B. K. Chandra, G., Roy, A., Debroy, P., Yadav, A. K. Chakraborty, L, Biswas, D. K. 2021. Impact of cage culture in reservoir on the livelihood of fishers: A case study in Jharkhand, India. *Indian Journal of Fisheries*, 68(1), 76-81.

Email

Pratik Bharne

**Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

**From :** Pratik Bharne <pratik.cpcb@gov.in>

Wed, Aug 09, 2023 12:54 PM

**Subject :** Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

 2 attachments

**To :** director cifri <director.cifri@gmail.com>, suhaskamble149 <suhaskamble149@gmail.com>, jdwater <jdwater@mpcb.gov.in>, ropune <ropune@mpcb.gov.in>

**Cc :** ajay aggarwal <ajayaggarwal.cpcb@nic.in>, BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, sropune2 <sropune2@mpcb.gov.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

Sir,

Please find attached herewith Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors, for your kind perusal and necessary action.

Regards,

--

प्रतिक भारणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

**MoM-25.07.2023-NGT-EA 12 of 2023 in OA 80 of 2020 (WZ)-Cage**

 **Aquaculture.pdf**

572 KB

**Disposed 27-02-2023-EA 12 of 2022 in OA 80 of 2020 (WZ)-Cage**

 **Aquaculture-Vadiwale Lake-Maharashtra.pdf**

796 KB

**MINUTES OF MEETING DATED 25.07.2023 FOR THE COMPLIANCE OF HON'BLE NGT ORDER DT. 27.02.2023 IN EXECUTION APPLICATION (EA) NO. 12/2022(WZ) IN ORIGINAL APPLICATION (OA) NO. 80/2020 (WZ) TITLED VANASHAKTI & ANR. VS. STATE OF MAHARASHTRA & ORS.**

Hon'ble National Green Tribunal (NGT) vide order dated 27.02.2023 disposed EA No. 12/2022 (WZ) in OA No. 80/2020 (WZ) titled Vanashakti & Anr. Vs. State of Maharashtra & Ors, which is related to unregulated activities of aquaculture in fresh water bodies of Maharashtra, disposed the matter with various directions including direction to CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.

In order to comply with the aforesaid order, meeting through VC was convened on 25.07.2023 among the officials of Central Pollution Control Board (CPCB), Regional Directorate, Pune, HO Delhi and Maharashtra Pollution Control Board (MPCB). Dr Suhas Kamble, Scientist and Officer In-Charge, Vadodara Research Centre, Indian Council of Agriculture Research- Central Inland Fisheries Research Institute (ICAR-CIFRI), Vadodara, who was earlier member of the Committee from CIFRI constituted vide order dated 31.05.2021 of the Hon'ble NGT, was also invited for the meeting for the inputs about the study.

The list of participants attended the meeting is attached as **Annexure**.

Shri Pratik Bharne, Sc. E, CPCB, RD Pune welcomed all the participants and briefed about the Hon'ble NGT matter- OA No. 80 of 2020 (WZ) and EA No. 12 of 2022 (WZ) filed by Applicant- Vanshakti & Anr, observations & recommendations made by the Committee constituted vide order dated 31.05.2021, and directions passed by the Hon'ble NGT vide order dated 27.02.2023 including direction to CPCB as well as MPCB to take necessary steps to bring cage aquaculture activity under consent regime within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.

Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI, CPCB, Delhi informed that CPCB has issued directions dated 07.03.2016 under Section- 18 (1) (b) of the Water (P & CP) Act 1974 and the Air (P & CP) Act, 1981 to SPCBs regarding harmonisation of the classification of the industrial sectors under Red/Orange/green/White category. The cage aquaculture activity has not been listed in the Red/Orange/Green/White category list therein. However, the said direction stipulated that;

*“7. That any further addition of any new or left over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB/PCC following revised criteria and guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required.....”.*

It was further informed by the representative of MPCB –Shri V.V. Killedar, SRO-II, Pune that MPCB has not yet categorised the cage aquaculture activity under any of the (Red/Orange/Green/White) categories. Further, cage aquaculture activity has not been brought under the ambit of consent mechanism in Maharashtra.

Dr. Suhas Kamble, Scientist and Officer In-charge, ICAR-CIFRI, Vadodara explained about Cage Aquaculture and informed that environmental study may include various sizes of water bodies, types of fish species, feeding pattern, water quality, etc in water bodies for at least one crop season during fish farming that may take 08-10 months followed by data analysis and report preparation.

Upon possibility of laboratory scale study, Dr. Suhas Kamble, informed that such laboratory stimulation has not yet been done and therefore may require additional fund and time in developing the same. He further emphasized that environmental/ecological conditions as prevailing in the field reservoir may not be truly created in the laboratory and thus laboratory scale study may not be appropriate. Accordingly, he suggested to carry out the in-situ studies. The committee also enquired with Dr. Suhas Kamble, about other institutes engaged in fishery related research in the Country. He informed that there is no such Institute except ICAR-CIFRI, which is an autonomous organization under the Department of Agricultural Research and

Education, Ministry of Agriculture & Farmers Welfare, Government of India. CIFRI is doing various studies in Inland Water Aquaculture.

Sh. Bharat Kumar Sharma, Regional Director, CPCB Pune, emphasized that compliance of the Hon'ble NGT order dated 27.02.2023 has to be done expeditiously.

After detailed discussion following decisions were agreed:

- a) MPCB may submit before the next meeting the status of categorization of cage culture activity into Red/Orange/Green/White categories in compliance with the aforesaid directions dated 07.03.2016 of CPCB.
- b) Dr. Suhas Kamble, may provide Concept Note expeditiously along with scope, methodology, time duration, fund requirement, etc after discussion with the Director, CIFRI for conducting the environmental impact study incorporating various sizes of water bodies, types of fish species, feeding pattern, water quality, etc.
- c) Next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Meeting ended with vote of thanks.

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## LIST OF PARTICIPANTS

S. No.	Name and designation of the officials	Organization
1	Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI & VII	CPCB, HO, Delhi
2	Smt. Anamika Sagar, Sc. E & DH, IPC-IV & V	CPCB, HO, Delhi
3	Sh. Bharat Kumar Sharma, Regional Director	CPCB, Regional Directorate, Pune
4	Sh. PratiK D. Bharne, Sc. E	CPCB, Regional Directorate, Pune
5	Sh. V. V. Killedar, Sub-Regional Officer	MPCB, Sub-Regional II Office, Pune
6	Sh. Abhijit Kasabe, Field Officer	MPCB, WPC Section, Mumbai
7	Dr. Suhas Kamble, Scientist and Officer In-charge	ICAR-CIFRI, Vadodara
8	Mr. Nikhilesh Gandhre, Junior Research Fellow	CPCB, Regional Directorate, Pune

Item No. 6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Execution Application No. 12/2022(WZ)  
In  
Original Application No. 80/2020(WZ)

Vanashakti & Anr.

.....Applicant(s)

Versus

State of Maharashtra & Ors.

....Respondent(s)

Date of hearing: 27.02.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Zaman Ali, Advocate  
Respondent(s) : Mr. Rahul Garg, Advocate for R-2/MoEF&CC  
Mr. Aniruddha Kulkarni, Advocate for R-1B/Env. Dept. &  
R-7/CPCB  
Ms. Manasi Joshi, Advocate for R-6/MPCB

**ORDER**

1. This Execution Application has been filed with the prayers that Respondent No. 2/MoEF&CC, Respondent No. 3/Ministry of Fishing, Animal Husbandry & Dairying through Secretary (Fisheries), Respondent No. 4/Commissioner of fisheries, Government of Maharashtra, Respondent No. 6/MPCB and Respondent No. 7/CPCB be directed to comply with the directions given by this Tribunal vide order dated 31<sup>st</sup> May, 2021 and to examine the requirement to introduce changes in the existing consent regime; these authorities be directed to re-assess the clearances granted to the Respondent No. 8/Vaidehi Randive and further the Respondent No. 8 be restrained from carrying out any fish farming/aquaculture in the fresh water of Vadavali Lake.

2. The Execution Applicant had sought execution of the order dated 31.05.2021 passed by this Tribunal in O.A. No. 80 of 2020, where-in it

was alleged that there was no policy in the State of Maharashtra to regulate the inland aquaculture, therefore, a policy was needed to be framed keeping in mind the precautionary principle. There was only regulatory framework available in the State with respect to grant of licenses for aquaculture but there was no provision made for regulating and assessing the environmental impacts of aquaculture before the grant of licenses. The aquaculture practices were being undertaken in the Vadivale Lake in Village: Valavanti situated in Pune District. As per the order dated 31<sup>st</sup> May 2021, following direction was issued by this Tribunal:-

*“4. We have given due consideration to the issue raise. We are of the view that there is need to ensure protection of environment in the process of aquaculture activities in water bodies(other than those covered by the Coastal Aquaculture Authority Act, 2005) by use of modern techniques, particularly the use of chemicals, if any, in the process. To ensure such protection, there is need to undertake study of the existing consent regime under the Water Act and whether there is need to introduce any changes. We constitute a six member expert committee comprising the concerned Regional Officer, MoEF&CC, the concerned Regional officer, CPCB, the Maharashtra State PCB, the nominee of Ministry of Fishing, Government of India and Maharashtra State and the Central Inland Fisheries Research Institute. The CPCB and the State PCB will be the nodal agency for coordination and compliance. The joint Committee will be at liberty to consult any other Expert Institution or individual and also take into account the studies already undertaken. We understand that based on studies, some States have enacted legislation on the subject such as Kerala Inland Fisheries and Aqua Culture Act, 2010. The Committee may look into the consent regime under the Water Act. The Committee may examine whether in inland fisheries, chemicals are allowed to be used and if so, how the same can be regulated. The study may be completed as far as possible within three months and report furnished to the Secretary, MoEF&CC and the Chief Secretary, Maharashtra for further remedial measures. In the light of such study, the permission granted in the present case may be appropriately revisited, if necessary, following due process.”*

3. This matter was first considered by us on 07.12.2022 and notices were directed to be issued to the Respondents, pursuant to which, service affidavit has been filed, as per which service of notice on all the

Respondents is sufficient. The Expert Committee which was constituted by order dated 31<sup>st</sup> May, 2022 has submitted its report, which is annexed at Page Nos. 146 to 190 of the paper book, where-in following is held:

*“10. Conclusions:*

- (i). *India has vast and varied inland fisheries resources that comprise of 191,024 kms of rivers and canals, 1.2million ha of floodplain lakes, 2.36 million ha of ponds of tanks and 3.15 million ha of reservoirs. Although, inland fisheries have grown, the rate of growth in terms of its potential is not yet achieved. The average fish production potential was estimated at 250 kilograms (kg) hectare(ha) in reservoirs and about 350kg/ha for wetlands. While reservoirs and freshwater aquaculture can be considered as the two main pillars of growth, another major activity in aquaculture sector called the cage/ pen culture in open waters, has shown significant growth in recent years. It offers vast potential for inland aquaculture in the country. The production potential from sustainable cage culture production is about 50 kg/m<sup>3</sup>.*

*The freshwater aquaculture production systems in India comprise 2.36 million ha of ponds and tanks. In Eastern India, aquaculture is practised in ponds and tanks of less than 1 ha area, whereas in western Indian aquaculture is operated on a larger scale, with watersheds of 1525 ha.*

- (ii). *Cage culture of fish a form of aquaculture where use of drug and chemicals is seldom unlikely in the landbased intensive fish culture systems. However, as per the guidelines of National Fisheries Development Board(NFDB), Hyderabad, some chemicals and drugs are permitted to use with prescribed does and mode of administration under unavoidable circumstances. In general, the only inputs in the cage culture in the inland open waters are in the form of seen (fish fingerlings) and fee. Also, since the cages are installed in open waters such as reservoirs, lakes and wetlands, the direct use of chemicals and drugs may neither be effective nor economically feasible.*

*Although cage culture has not yet reached the desired commercial proportions capable of making any impact on the production figures, it is growing at a very fast pace and which may lead t some concern of its impact on the water bodies.*

- (iii). *The issue of poultry wastes from poultry farms such as gizzards and chicken/ guts/offal in aquaculture is not relevant in case of cage culture particularly in reservoirs.*
- (iv). *Unlike Coastal Aquaculture Authority in case of coastal aquaculture, at present, there is no central regulatory authority to control the usage of chemicals and drugs in*

*inland or freshwater aquaculture in the country. The supply and use of chemicals and fish medicines is uniformly regulated in the EU and supported by appropriate codes of best practice. In several other countries like Australia, Japan, China, Vietnam, USA, etc., the national regulation on the use of chemicals in aquaculture exist, however, a dedicated regulation for inland fishers and aquaculture in these countries not found.*

*Some provisions are made to regulate use of medicines, antibiotics, pesticides in inland aquaculture under the Kerala inland Fisheries and Aqua culture Act, 2010 and the Andhra Pradesh state Aquaculture Development Authority Act, 2020.*

*National Fisheries Development Board (NFDB), Hyderabad (Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India) has published a guideline for cage culture in inland open water bodies of India with technical inputs from the ICAR- Central Inland Fisheries Research institute (ICAR-CIFRI), Barrackpore Kolkata. A Handbook- World Fish Center Technical Manual No. 1948 was published by Central Inland Fisheries Research Institute, ICAR, Barrackpore Kolkata. The handbook briefly states the environmental constraints of cage culture when poorly managed with respect to the discharge of nutrients.*

*The Aforesaid NFDB's published guideline for cage culture in inland open water bodies also:*

- a) Outlines about some environmental impact due to release of excessive nutrients and accumulation in water sediment of the water body.*
  - b) Suggests a strong governance platform based on co-management principles for responsible cage culture and recommends EIA for cage culture activities as it is deleterious in terms of higher eutrophication potential due excessive nutrients loading and other chemical/pharmaceutical inputs.*
  - c) Restricts any cage culture in water bodies having an area less than < 1000 Ha.*
  - d) Emphasizes that, in any case, cage culture should not be attempted in any water body having total nitrogen concentration in the water in excess of 0.02 mg/l and 1.2 mg/l respectively.*
- (v). Department of Agriculture, Animal Husbandry, Dairy Development Fisheries, Government of Maharashtra issued Policy on 17.10.2016 for Fish farming through cage culture to increase the fish production in the State, which is further revised in 2018 and 2021 w.r.t. certain*

conditions including permission regarding cage culture and its area out of water shed area of reservoir.

As per the Central Government guidelines, cage culture activities are not permitted if the area of the reservoir is less than 1000 hectares. However, there are only 46 reservoirs having area greater than 1000 hectares in Maharashtra, permission for the cage culture aquaculture projects has been given for 2448 reservoirs in the State. The revised criteria in terms of numbers of cages, water spread area in reservoir, depth of water, etc. for cage culture in the State of Maharashtra as per G. R. Dated 26<sup>th</sup> August, 2021 has been mentioned in its Section 9 (part-A). Further, the relevant terms and conditions for cage aquaculture on contract basis may please be seen at Section 7 (SI. No. 03)(Refer para 7 above).

However, the aforesaid GR dated 28.08.2021 does not include any conditions stipulating water quality standards to be complied/maintained in reservoirs, and parameters thereto. Regarding usage of medicines, the contract conditions do not restrict on use of wholesome food for growth of fish and government approved medicines provided under expert guidance. Food and medicine should be government certified and prior permission should be taken from assistant commissioner, fish business/ fishery department. Further, toilets construction has been allowed after permission from Water Resource Department, without specifying management of discharges from such toilet.

- (vi). As per the analysis results of water samples collected by this committee within and outside the cage aquaculture of 0.15 hectare of the average 230ha water spread area of Vadiwale Lake, the concentration of analysed parameters in water are broadly higher inside the cages followed by at 3 m distances and at 100 m distances away from the boundary of cage culture when compared to that of downfall location (l6) which is at about 2.5 km distance from cage culture (please refer Table 04). Further, the concentration of analyzed parameters in the cages of big fishes were found higher than the concentration of analysed parameters in the cages of small fishes.

Thus, it is evident that there is discharge/ pollution load in the water body due to cage culture activities in the Vadiwale lake with fish excretory matters and addition/use of feed(nutrients) which ultimately gets dissolved/ mixed with water due to exchange of metabolite and nutrients between the cage and outside environment. It leads into discharge of trade effluent(having nutrient/feed, excretory matters, etc.) from cage culture premises into stream(natural or artificial inland water) with pollutants like in BOD, COD, Total Nitrogen, Phosphate, etc. such discharges, when not carried out in controlled manner, may likely to, create a nuisance or

render such water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms.

Further, it was also observed that:

- a) The total phosphorous and total nitrogen concentration in the water were found in excess of the aforesaid NFBD guidelines' prescribed value of 0.02 mg/l and 1.2 mg/L at various monitored locations and all the monitored locations respectively, as given at Table 04 above. The guidelines stipulated that, in any case, cage culture should not be attempted in water body having such exceedance.
  - b) When compared with CPCB's guidelines on Designated Best Use water Quality Criteria for "Class of water – D: Propagation of Wild life and Fisheries", the DO(3.8mg/L) was found slightly lower than the prescribed limit of 4 mg/L at one of the monitored locations viz. L2- inside the Cage culture Compartment of big fishes. Please refer Table 48 above.
- (vii). Water samples collected from the Pond Aquaculture in the nearby village were found be conforming to the General Discharge Standards as notified under the Environment (Protection) Act, 1986, w. r. t. Analysed parameters for discharge into land for irrigation and public sewer but didn't conforms for discharge into inland surface water. The said water samples collecting though had not reached to the stage/concentration when it needed discharge and accumulation of further concentration in the monitored water samples cannot be ruled out.
- (viii). Consent mechanism under the Water (Prevention and Control of Pollution) Act, 1974, is currently not regulated by Maharashtra Pollution Control Board. However, the above observations reveal that there is need to bring inland aquaculture fisheries into consent regime depending on size/ volume of both i.e. water bodies and aquaculture.

Further, depending on size/ volume of both (i.e. water bodies and aquaculture) and water quality of the water, there may also be need of brining the inland aquaculture under the Environmental Impact Assessment regime which has also been suggested in the aforesaid NFDB's published guideline.

A detailed study may be required in this regard to assess environmental Impacts vis-a-vis size/volume of both (i.e. water bodies and aquaculture) and water quality for prescribing consent and EIA mechanism including control on use of various feed material/ chemical/ drugs/ antibiotics/ etc. and various measures required in inland aquaculture.

## **11. Recommendations**

- i. *There is need to regulate cage aquaculture under consent mechanism of the Water (Prevention and Control of Pollution) Act, 1974. Also MoEF&CC may deliberate the requirement of prior Environmental Impact Assessment in view of the suggestion made by NFDB. However, such consent mechanism and EIA requirement may be regulated categorising nos. & size of cage aquaculture, fish types area of lake/ reservoir, its water quality, other sources of pollution, surface runoff meeting with the reservoir etc. as per findings of study as mentioned in subsequent paragraphs.*
- ii. *There is need to conduct a study by reputed institutes in the field of fisheries and environment over a period of time considering the sizes of cage culture, cage culture area, fish types, area of lake/ reservoir, its water quality, other sources of pollution, discharges, etc. to study respective environmental impacts. The study will help in regulating inland open water usage for cage culture in terms of reservoir sizes fish species, cage sizes & nos., water quality, types of feeds/ chemicals/drugs to be prohibited/ allowed, discharges, environmental impacts & measures to be taken, etc. without affecting water quality & eco-system.*

*The study may be coordinate by MoFH&D in consultation with MoEF&CC and CPCB.*

- iii. *Till the study is conducted, Fisheries Department, Government of Maharashtra, to adhere with the prevailing NFDB guidelines for the cage culture in inland open water bodies and may prescribe the following precautionary measures while permitting aquaculture in reservoir/ lake, as well as in the existing permitted cage aquaculture.*
  - a) *Aquaculture/ Cage Culture shall not be allowed in the reservoirs that do not conform to the CPCB recommended Designated Best Use Water quality criteria for Propagation of Wild Life and Fisheries.*
  - b) *Cage culture should not be allowed in any water body having total phosphorous and total nitrogen concentration in the water of exceeds of 0.02 mg/L and 1.2 mg/L, respectively, as recommended in NFDB's published guidelines.*
  - c) *Water quality of the reservoir/ lake shall be analyzed before starting the cage culture activities and twice in a year during non- monsoon seasons during aquaculture period at pre- identified strategic locations which may be ensured by state fisheries department. Based on the analysis of water quality, if any abnormality observed, the*

*same shall be reported to MPCB/ irrigation Department/ Water Supply Department.*

- d) Total phosphorous, total nitrogen, chloride, calcium, magnesium and other site specific relevant parameters shall be prescribed by MPCB and State Fisheries Department for analysis of the aforesaid water quality.*
- e) Sinking fee may be prohibited for cage fish farming as it accumulates at the base and fouls the cage /reservoir environment.*
- f) Construction of toilets near the cage culture fish farming shall not be allowed unless such toilets have discharge management ensuring no discharge to the lake/ reservoir/ land and permission from the Water Resource Department is obtained.”*

4. There is no separate reply affidavits filed by Respondents except by Respondent No. 7/CPCB, which has submitted with it the Joint Committee Report, relevant portion of which has already been cited above.

5. The Applicant has filed rejoinder affidavit against the Joint Committee Report, which is annexed at page nos. 255 to 260 of the paper book, where-in it is submitted that the report ought to have stated the impact of fisheries on wholesomeness of the water, as the same was being used for drinking purposes among entire rural and urban population. The GRs of the Government of Maharashtra dated 09.03.2018 and 28.08.2021 provide for granting permission for cage culture in reservoirs/water bodies, that are less than 200 ha. in size, where-as the Central Government Guidelines mandate that no cage culture must be permitted in a water body that is less than 1000 ha. The said GR dated 28.08.2021 further dilutes the permission criteria from the earlier GR dated 09.03.2018 by allowing cage culture in average depth of water at 8 meters, where-as under earlier GR, it was 10 meters or more. The GR dated 28.08.2021 provides that the contract for aquaculture will be cancelled if the water body is found to be polluted, however, there is no

mechanism provided as to how such pollution will be identified and what would be the basic standards that a cage culture operator would be required to maintain.

6. Further, it is mentioned in the said affidavit that Joint Committee Report speaks of one Mr. Bhardwaj Yadavrao Pagare, who is carrying out cage culture activities with 24 cages, that are operational and the analysis of the sample collected from there, show violation of the standards set for “best use water use quality criteria” as per the CPCB’s Guidelines. The said activity has rendered the drinking water to be unfit, as has been noted by the Joint Committee in its report. Therefore, it is necessary to direct closure of the aquaculture activities because the Vadiwale Lake is in 230 ha. area, and is providing drinking water to as many as 28 Villages. All the recommendations, which have been made by this Committee, need to be implemented in totality.

7. The Applicant has summarized the conclusions of the Committee Report, which are as follows:

- “ (i). Cage culture is growing at a very fast pace, which may lead to some concern of its impact on the water bodies;*
- (ii). Strong governance platform as per the Central Government’s Guidelines of Cage Culture outlines about the environmental concerns and restricts any cage culture in a water body less than the size of 1000 ha.*
- (iii). Maharashtra’s Government Resolution dated 26.08.2021 does not include any conditions stipulating water quality standard to be complied/ maintained in reservoirs, and parameters thereto.*
- (iv). Maharashtra’s GR dated 26.08.2021 provides for contract conditions, which do not restrict the use of wholesome food for growth of fish and government approved medicines providing under expert guidance.*
- (v). Maharashtra’s GR dated 26.08.2021 does not state that food and medicine should be government certified and that prior permission should be taken form assistant commissioner, fish business/ fishery department.*

- (vi). *Maharashtra's GR dated 26.08.2021 allows construction of toilets inside the cage culture in the water body without specifying any standards/ parameters for discharge from such toilets.*
- (vii). *There is discharge pollution load in Vadiwale Lake due to cage culture activities and is likely to create a nuisance or render such water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms as phosphorous and total nitrogen concentration were found to be in excess of the Central Government's Guidelines."*

8. In the end, the learned Counsel for the Applicant has prayed that the MPCB be directed to bring the aquaculture activity within the consent regime in the light of the conclusions drawn by the Expert Committee because of the present GR dated 26.08.2021 regulating the aquaculture activities, does not deal with environmental concerns properly. Further, it is prayed that no aquaculture activity be permitted in water bodies less than 1000 ha. in size, keeping in view the Central Government's Guidelines of 2016 and the closure order be passed in respect of Mr. Bhardwaj Yadavrao Pagare, who is carrying out cage culture activities with 24 cages in the Vadiwale Lake.

9. We have heard the arguments of the learned Counsel for the parties, perused the record and have also gone through the report, as well as the reply-affidavit filed by the CPCB.

10. We find that the Expert Committee has exhaustively dealt with the issue involved in the present case, reference to which is as follows:

- “ • To examine whether the use of chemicals in aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005), if any, in the process be allowed and if so, how can it be regulated.*
- To examine the modalities to ensure protection of environment in the process of aquaculture activities in water bodies (other than those covered by the Coastal Aquaculture Authority Act, 2005) by use of modern techniques, particularly use of chemicals, if any.*

- *To study the existing Consent Regime under the water act and whether there is need to introduce any change.”*

11. The Committee has taken into consideration large data regarding inland fisheries and aquaculture in India, inland fish production system, enhancement, different forms of the enhancements, stock enhancement (Increasing the Stock), species enhancement, environmental enhancement, other enhancements, culture based fisheries, aquaculture, cage and pen culture. In the said report, the advantages of enclosed culture system in inland fisheries and also policy of the Department of Agriculture, Animal Husbandry, Dairy Development and Fisheries, Government of Maharashtra has been summarised. It has also conducted study about the Vadiwale lake and cage culture projects in the said lake. It has been submitted in this report that the Vadiwale Lake is in 230 Hectare and 1% of the said Lake has been decided to be given on contract basis for cage culture i.e. about 2.3 hectares. The water shed area of 0.15 Hectares is allocated to Respondent No. 8/Mrs. Vaidehi Bhushan Randive for years i.e. 2017-2018 to 2023-2024, although the said project has not yet been established. Vide report dated 06.09.2018 of the Commissioner of Fisheries, Government of Maharashtra, water spread area of 0.15 hectare has been allocated to Shri Bhardwaj Yadavrao Pagare (not party) for cage culture project, which is operational with 24 cages. Further, it is mentioned that a water sample was taken to assess the impact of aquaculture-cage culture on Vadivale Lake within and around the existing cage culture, established by Shri Bhardwaj Yadavrao Pagare and outfall into Kundalini River from Vadiwale Lake, which meets Indrayani River. The water samples were collected from cage compartments (2 nos.), 3 meter away from cage culture in east and west direction (2 nos.) and 100 meters away from cage culture (1 no.). The details of the sampling locations are given in the said report, which are as follows:-

Table- 02: Details of Sampling Locations

Sr. No.	Type Aquaculture	Location Code	Location Description
1	Cage Aquaculture	L1	Cage Culture from Small Fish Compartment.
2		L2	Cage Culture from Big Fish Compartment
3		L3	3 metres away from cage culture towards west side.
4		L4	3 meters away from cage culture towards east side.
5		L5	100 metres away from Cage Culture
6		L6	Outfall from Uksan Dam in to Kundalini river which meets Indrayani river.
7		L7	Mr. Bhushn randive Fish aquaculture.

12. The parameters analysed for water sampling are as follows:-

Sr. No.	Parameter (s)	Sr. No.	Parameter(s)
1	PH	16	O- Phosphate
2	Temperature	17	T- Phosphate
3	Turbidity	18	Sulphide
4	Biochemical Oxygen Demand (BOD)	19	Iron
5	Chemical Oxygen Demand (COD)	20	Copper
6	Dissolved Oxygen (DO)	21	Manganese
7	Total Suspended Solids (TSS)	22	Magnesium
8	Total Dissolved Solids (TDS)	23	Calcium
9	Sulphates	24	Potassium
10	Chlorides	25	Total Hardness
11	TAN	26	Faecal Coliform(FC)

12	TKN	27	Total Coliform(TC)
13	Nitrate (NO <sup>3-</sup> ) <sup>µk</sup>	28	Zinc
14	Nitrites (NO <sup>2-</sup> )	29	Phenol
15	Phosphorus	30	Total Alkalinity

13. In the said report, the samples were also collected from the Pond Aquaculture, developed by Mr. Bhushan Randive located nearby Village: Khandashi, Taluka: Maval, District: Pune and following relevant analysis results were found:-

Sr. No	Parameters	Sampling Locations in and around Cage Culture and outfall of Vadiwale Lake						Sampling Location of the Pond
		L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	L7 Pond Aquaculture (Randive Fish Aquaculture)
1	pH	7.23	7.40	7.83	7.72	7.62	8.04	7.24
2	TDS	226	258	224	154	186	138	92
3	SS	12	24	18	14.00	14	8	52
4	Turbidity (NTU)	1.0	1.10	1.20	1.10	1.10	1.10	1.2
5	DO	4.70	3.80	4.60	4.70	4.90	4.70	NA
6	BOD	14.00	21	13.00	14.0	11.00	4.80	35
7	COD	48.00	64	36.00	40.00	32.00	24	92
8	NH <sub>3</sub> -N	0.50	0.60	0.40	0.50	0.30	0.20	0.80
9	Free Ammonia	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10	Ammonia (as total ammonia-N)*	0.50	0.60	0.40	0.50	0.30	0.20	0.80
11	NO <sub>3</sub> -N	0.39	0.19	0.12	0.17	0.18	0.55	1.20
12	NO <sub>2</sub> -N	0.08	0.03	0.02	0.02	0.02	BDL	0.41
13	TKN	1.68	2.24	1.68	2.24	2.24	1.12	2.80
	Total Nitrogen <sup>#</sup>	2.65	3.06	2.22	2.93	2.74	1.89	5.21
14	Total Alkalinity	28.00	32	26	14.00	20.00	12	12
15	Hardness (Total)	62.00	64	58.00	38.00	44.00	36	30
16	Hardness (Mg <sup>2+</sup> )	16	16	20.00	16	14.00	16	12
17	Magnesium	3.90	3.90	4.87	3.89	3.41	3.89	2.92
18	Calcium	18.44	19.24	15.23	8.82	12.02	8.02	7.21
19	Phosphate (Total)	0.60	0.10	BDL	0.10	BDL	0.20	1.40
	Total Phosphorus \$	0.2	0.033	BDL	0.033	BDL	0.067	0.47
20	Phosphate (Ortho)	0.60	0.10	BDL	0.10	BDL	0.20	1.40
21	Sulphate	52.3	51.10	50.20	49.00	48.20	4.00	9.10

22	Sulphide	BDL	BDL	BDL	BDL	BDL	BDL	BDL
23	Chloride	42.49	47.49	44.99	27.49	32.49	24.99	28.99
24	Faecal Coliform**	30.00	45	25.00	25.00	20.00	17	NA
25	Total Coliform**	900	900	550	550.00	425.00	250	NA
26	Phenol	BDL	BDL	BDL	BDL	BDL	BDL	BDL
27	Zinc	BDL	BDL	BDL	BDL	BDL	0.08	BDL
28	Iron	0.03	0.05	0.03	0.57	0.37	NA	0.05
29	Copper	BDL	BDL	BDL	BDL	BDL	BDL	BDL
30	Lead	BDL	BDL	BDL	BDL	BDL	BDL	BDL
31	Nickel	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Concentration of all the values expressed in mg/L; except pH; BDL-Below Detection Limit;

\*as estimated, free ammonia was found to be BDL; the NH<sub>3</sub>-N has been considered as Total Ammonia-N;

\*\*expressed in (MPN/100 ml); NA-Not Analysed; NR-No Relaxation.

•addition of all forms of Nitrogen Free Ammonia, Ammonia (as total ammonia-N), NO<sub>3</sub>-N, NO<sub>2</sub>-N, TKN.

•total Phosphorus calculated from Total Phosphate.

As per guideline published by NFDB Hyderabad (Annexure-II), it is mentioned that, in any case, cage culture should not be attempted in any water

body having total phosphorous and total nitrogen concentration in the water in excess of 0.02 mg/L and 1.2 mg/L, respectively.

**TABLE-04A: ANALYSIS RESULTS AND COMPARISON WITH DESIGNATED BEST USE WATER USE QUALITY CRITERIA OF CPCB'S GUIDELINES**

Sr. No	Parameters	L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	Best Designation Use Class of water-C <sup>#</sup>	Designated Best Use Class of Water-D <sup>§</sup>
1	pH	7.23	7.40	7.83	7.72	7.62	8.04	6-9	6.5-8.5
2	DO	4.70	<b>3.80</b>	4.60	4.70	4.90	4.70	>4	>4
3	BOD	<b>14.00</b>	<b>21</b>	<b>13.00</b>	<b>14.0</b>	<b>11.00</b>	<b>4.80</b>	<3	NS
4	Free Ammonia	BDL	BDL	BDL	BDL	BDL	BDL	NS	1.2
5	Total	900	900	550	550.00	425.00	250	<5000	NS

Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit;NS – Not specified

Class of Water – C: Drinking water source after conventional treatment and disinfection

Class of Water – D: Propagation of Wild Life and Fisheries

**TABLE-04B: ANALYSIS RESULTS OF WATER SAMPLES AND COMPARISON WITH DRINKING WATER SPECIFICATION**

Parameters	L1 (Inside Cage of Small fish)	L2 (Inside Cage of Big Fish)	L3 (3-m away from cage boundary in west side)	L4 (3m away from cage boundary in east side)	L5 (100 m away from cage boundary towards east)	L6 (Outfall of Uksan dam in to Kundalini River)	Drinking Water Specifications: IS 10500:2012	
							Requirement (Acceptable limit)	Permissible limit in absence of alternative source
pH	7.23	7.40	7.83	7.72	7.62	8.04	6.5-8.5	NR
TDS	226	258	224	154	186	138	500 (Max)	2000 (Max)
Turbidity	1.0	<b>1.10</b>	<b>1.20</b>	<b>1.10</b>	<b>1.10</b>	<b>1.10</b>	1 (Max)	5 (Max)
Ammonia (as total ammonia- N)*	0.50	<b>0.60</b>	0.40	0.50	0.30	0.20	0.5 (Max)	NR
NO <sub>3</sub> -N	0.39	0.19	0.12	0.17	0.18	0.55	45 (Max)	NR
Total	28.00	32	26	14.00	20.00	12	200 (Max)	600 (Max)
Hardness	62.00	64	58.00	38.00	44.00	36	200 (Max)	600 (Max)
Magnesium	3.90	3.90	4.87	3.89	3.41	3.89	30 (Max)	100 (Max)
Calcium	18.44	19.24	15.23	8.82	12.02	8.02	75 (Max)	200 (Max)
Sulphate	52.3	51.10	50.20	49.00	48.20	4.00	200(Max)	400 (Max)
Sulphide	BDL	BDL	BDL	BDL	BDL	BDL	0.05 (Max)	NR
Chloride	42.49	47.49	44.99	27.49	32.49	24.99	250 (Max)	1000 (Max)
Phenol	BDL	BDL	BDL	BDL	BDL	BDL	0.001 (Max)	0.002 (Max)
Zinc	BDL	BDL	BDL	BDL	BDL	0.08	5 (Max)	15 (Max)
Iron	0.03	0.05	0.03	<b>0.57</b>	<b>0.37</b>	NA	0.3 (Max)	NR
Copper	BDL	BDL	BDL	BDL	BDL	BDL	0.05 (Max)	1.5 (Max)
Lead	BDL	BDL	BDL	BDL	BDL	BDL	0.01(Max)	NR
Nickel	BDL	BDL	BDL	BDL	BDL	BDL	0.02 (Max)	NR

Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit; NR – No Relaxation.

**TABLE-05: ANALYSIS RESULTS OF WATER SAMPLES OF THE POND ACQUACULTURE AND THEIR COMPARISON WITH GENERAL DISCHARGE STANDARDS NOTIFIED UNDER THE ENVIRONMENT (PROTECTION) ACT, 1986**

S. No.	Parameters (All parameters are expressed in mg/L, except pH)	L7 Pond Aquaculture (Randive Fish Aquaculture)	General Standards for discharge of environmental pollutants [Schedule-VI, Rule 3A, The Environment		
			Inland surface water	Public sewer	Land for irrigation
1	pH	7.24	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
2	SS	52	100	600	200
3	BOD	<b>35</b>	30	350	100
4	COD	92	250	--	--
5	NH <sub>3</sub> -N	0.80	50	50	--
6	Free Ammonia	BDL	5.0	--	--
7	NO <sub>3</sub> -N	1.20	10	--	--
8	TKN	2.80	100	--	--
9	Sulphide	BDL	2.0	--	--
10	Phenol	BDL	1.0	5.0	--
11	Zinc	BDL	5.0	15	--
12	Iron	0.05	3.0	3.0	--

13	Copper	BDL	3.0	3.0	--
14	Lead	BDL	0.1	1.0	--
15	Nickel	BDL	3.0	3.0	--

*Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit.*

14. Thereafter, we find that the comparisons with CPCB's designated Best Use Water Quality Criteria, Drinking Water Specifications and Guidelines published by NFDB, Hyderabad for cage culture were made.

15. After this comparison, it was found that except BOD, all other parameters exceeded in the samples of water in Vadiwale Lake due to cage culture activities, pollution load was found evident. The total phosphorous and total nitrogen concentration was also found in excess of the admissible limit.

16. In the conclusion, we find that it is recorded that there was huge pollution load in the Vadiwale Lake with fish excretory matters and also addition/use of feed (nutrients), which gets dissolved/mixed with water due to exchange of metabolite and nutrients between the cage and outside environment. It leads into the discharge of trade effluent from cage culture premises into stream with pollutants like BOD, COD, Total Nitrogen, Phosphate, etc. *It is also evident that there was need to bringing inland aquaculture under the Environment Impact Assessment regime.* Therefore, the recommendations which have been cited above by us need to be adopted in the present case.

17. In view of the above Joint Committee Report, as well as the arguments made by the learned Counsel for the parties, we are of the view that this application needs to be disposed of with the following directions and is disposed of accordingly:-

- (i). MoEF&CC shall consider bringing the cage aquaculture under the Environment Impact Assessment Regime,

particularly, in view of the fact that huge pollution is found to have been caused due to this activity in the Vadivale lake.

- (ii). As regards the cage aquaculture activity to be brought under consent regime, the necessary steps shall be taken by the Central Pollution Control Board (CPCB) as well as Maharashtra Pollution Control Board within three months and for that, if any study is required as suggested by the Committee, the same may be got conducted in the meantime.
- (iii). The interim measures which are proposed under clause 11 pertaining to recommendations under sub-clause (iii) (a to f) be implemented by the authorities concerned on urgent basis.
- (iv). One Mr. Bhardwaj Yadavrao Pagare was found to have conducted the cage aquaculture activity in the Vadiwale lake with 24 cages and huge pollution load is found because of that activity, therefore, we direct the MPCB to take appropriate action against him after adopting due process i.e. after giving him opportunity of hearing and take appropriate action under Water (Prevention and Control of Pollution) Act, 1974 within one month.
- (v). The compliance report shall be submitted before us at the end of six months from today and if any grievance remains thereafter to the applicant, he may approach us.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

February 27, 2023  
Execution Application No. 12/2022(WZ) In  
Original Application No. 80/2020(WZ)  
P.Kr

Email

Pratik Bharne

**Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

**From :** Pratik Bharne <pratik.cpcb@gov.in>

Wed, Oct 04, 2023 07:58 PM

**Subject :** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

📎 1 attachment

**To :** jdwater <jdwater@mpcb.gov.in>, ropune <ropune@mpcb.gov.in>

**Cc :** sropune2 <sropune2@mpcb.gov.in>, sropune1 <sropune1@mpcb.gov.in>, ajay aggarwal <ajayaggarwal.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करें और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करें, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

403

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 (copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 (copy attached).

Regards,

---

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

404

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / Dr. Suhas Prakash Kamble

वैज्ञानिक एवं प्रभारी/ Scientist and In-charge

वडोदरा अनुसन्धान स्टेशन / Vadodara Research Station

भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान संस्थान/ ICAR-Central Inland Fisheries Research Institute

गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ GERI Campus, Behind Yash Complex, Gotri,

वडोदरा-३९००२१/ Vadodara-390021,

गुजरात, भारत/ Gujarat, India

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

405

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भारणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

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 **MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020-Cage Aquaculture.pdf**  
609 KB

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**MINUTES OF SECOND MEETING CONVENED ON 01/09/2023 IN COMPLIANCE OF HON'BLE NGT ORDER DATED 27/02/2023 IN EXECUTION APPLICATION (EA) NO. 12/2022(WZ) IN ORIGINAL APPLICATION (OA) NO. 80/2020 (WZ), TITLED VANASHAKTI & ANR. VS. STATE OF MAHARASHTRA & ORS.**

Second meeting was convened on 01/09/2023 through Video Conference (VC), to discuss the progress of decisions taken during first meeting held on 25/07/2023 and further course of action. List of participants present in the aforesaid meeting is given at **Annexure**.

Shri Pratik Bharne, CPCB, RD, Pune welcomed all the participants and briefed about the various decisions taken during first meeting held through VC on 04/08/2021. It was mentioned that the Concept Note was requested from Central Inland Fisheries Research Institute (ICAR-CIFRI) during the first meeting and CIFRI has provided the concept Note on "Environmental Impact Assessment of Cage Culture In Inland Open Waters" vide email dated 29.08.2023 which was circulated, prior to the said meeting among the representatives of CPCB & MPCB for their perusal/ preparedness for the discussion in this meeting. Thereafter, the concept note consisting the way forward; scope; objectives along with work schedule and tentative budget submitted was discussed in detail. Also, it was mentioned that MPCB may bear the project cost, to steer & coordinate the proposed study where CPCB shall support in preparation of terms & conditions for the aforesaid study.

After due deliberation about the said concept note, Shri Ajay Aggarwal DH, IPC-VI CPCB, Delhi opined that the objectives outlined are in line with the proposed requirement to carry-out environmental impact of cage aquaculture activities. However, stressed on to reduce the proposed time line (i.e. 18 months) for the completion of the study. Further, briefed that considering the longer study period to execute the study and also in order to comply with the aforesaid Hon'ble NGT order dated 27/02/2023; for time being MPCB may itself categorize the cage aquaculture activity on the basis of available information. However, based on the outcome of proposed environmental impact study, MPCB may revisit the categorization of cage aquaculture activity.

Dr. J. B. Sangewar, Joint Director (Water), HQ, MPCB, Mumbai informed that categorization of cage aquaculture activity is in progress and the same shall be finalized shortly. Also, prior to taking decision on the categorization of cage aquaculture activity, it was mentioned that there should be consideration of siting criteria for the said activity especially if the water from the reservoir is used for drinking purpose.

After detailed discussion following decisions were taken-

- a. Execution of Environmental Impact Study is required in line with the recommendation of Six Member Expert committee comprising of members from MoEF&CC, CPCB, MPCB, Ministry of Fisheries, Animal Husbandry & Dairying, Govt. of India (MoFAHD), Ministry of Animal Husbandry, Dairy Development and Fisheries Development, Govt. of Maharashtra and Central Inland Fisheries Research Institute (CIFRI) in compliance with Order of Hon'ble NGT dated 31.05.2021 in the OA No. 80 of 2020 (WZ), titled Vanashakti & Anr. Vs. State of Maharashtra & Ors and further order of Hon'ble NGT in EA No. 12 of 2022, (WZ) in OA No. 80/2020 (WZ), titled Vanashakti & Anr. Vs. State of Maharashtra & Ors.
- b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.
- c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.
- d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.
- e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.

Meeting ended with vote of thanks.

\*\*\*\*\*

## LIST OF PARTICIPANTS

S. No.	Name and designation of the officials	Organization
1	Sh. Ajay Aggarwal, Sc. F & DH, IPC-VI & VII	CPCB, HO, Delhi
2	Smt. Anamika Sagar, Sc. E & DH, IPC-IV & V	CPCB, HO, Delhi
4	Sh. PratiK D. Bharne, I/c Regional Director & Sc. E	CPCB, RD, Pune
5	Sh. Nishchal C. Sc D	CPCB, RD, Pune
6	Dr. J. B. Sangewar, JD (Water)	MPCB, HQ, Mumbai
7	Sh. S. L. Waghmare, Regional Officer	MPCB, RO, Pune
8	Sh. Nitin Shinde, Sub-Regional Officer	MPCB, SRO-I, Pune
9	Sh. V. V. Killedar, Sub-Regional Officer	MPCB, SRO-II, Pune

Email

Pratik Bharne

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**Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.**

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**From :** Pratik Bharne <pratik.cpcb@gov.in>

Fri, Dec 01, 2023 02:01 PM

**Subject :** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

 1 attachment

**To :** ropune <ropune@mpcb.gov.in>

**Cc :** jdwater <jdwater@mpcb.gov.in>, sropune2 <sropune2@mpcb.gov.in>, sropune1 <sropune1@mpcb.gov.in>, CPCB IPC VI DIV <ipc6.cpcb@gov.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

Sir,

This has reference with trailing e-mail dated 26.11.2023 regarding necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023. In this regard, RD Pune has not received any communication from MPCB.

It is requested to kindly arrange to provide the same.

Regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "ropune" <ropune@mpcb.gov.in>

**Cc:** "jdwater" <jdwater@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, October 26, 2023 8:17:10 PM

**Subject:** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Sir,

This has reference with trailing e-mail attached with MoM of Second meeting ( attached) on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors. It is requested to kindly provide the action taken wrt decisions taken in the meeting which are reproduced below-

*b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile,*

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*MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.*

*c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.*

*d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.*

*e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.*

If, no action taken on the aforesaid decisions, then kindly expedite in taking the same.

With regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>  
**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "sropune1" <sropune1@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, October 4, 2023 7:58:03 PM  
**Subject:** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करें और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करें, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

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**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

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Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>**Sent:** Thursday, August 31, 2023 11:35:00 AM**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 (copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 (copy attached).

Regards,

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**From:** suhaskamble149@gmail.com**To:** "Pratik Bharne" <pratik.cpcb@gov.in>**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal"

<ajayaggarwal.cpcb@nic.in>, "ANAMIKA AGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / Dr. Suhas Prakash Kamble

वैज्ञानिक एवं प्रभारी/ Scientist and In-charge

वडोदरा अनुसन्धान स्टेशन / Vadodara Research Station

भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान संस्थान/ ICAR-Central Inland Fisheries Research Institute

गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ GERI Campus, Behind Yash Complex, Gotri,

वडोदरा-३९००२१/ Vadodara-390021,

गुजरात, भारत/ Gujarat, India

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

414  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

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क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

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प्रतिक भरणे/ PRATIK BHARNE

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क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

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**MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020-  
Cage Aquaculture.pdf**  
609 KB

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**From :** Pratik Bharne <pratik.cpcb@gov.in>  
**Subject :** Fwd: Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Thu, Oct 26, 2023 08:17 PM

 1 attachment

**To :** ropune <ropune@mpcb.gov.in>

**Cc :** jdwater <jdwater@mpcb.gov.in>, sropune2 <sropune2@mpcb.gov.in>, ajay aggarwal <ajayaggarwal.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshg cpcb <nikhileshg.cpcb@supportgov.in>

Sir,

This has reference with trailing e-mail attached with MoM of Second meeting ( attached) on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors. It is requested to kindly provide the action taken wrt decisions taken in the meeting which are reproduced below-

- b. The study on environmental impact of cage aquaculture activities shall be carried-out prior to taking final decision on categorization of cage aquaculture activity. Meanwhile, MPCB to expedite decision & issuance of preliminary notification on categorization of cage aquaculture activity and submit compliance report to the Hon'ble NGT. Subsequent to the outcome of said study, MPCB shall revisit the categorization of cage aquaculture activity.*
- c. MPCB in co-ordination with CPCB shall pursue with CIFRI to revisit the timeline (specified in the concept note) with more details on selection criteria and number of reservoirs, additional requisite parameters, budget etc and request for proposal from CIFRI.*
- d. MPCB shall bear the project cost wherein CPCB shall support in preparation of terms & conditions for the aforesaid study.*
- e. MPCB shall carry-out reconnaissance survey & random inspection cum monitoring of cage aqua culture activities in & around Pune to generate the database on water quality parameters of concern.*

If, no action taken on the aforesaid decisions, then kindly expedite in taking the same.

With regards,

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>  
**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "sropune1" <sropune1@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, October 4, 2023 7:58:03 PM  
**Subject:** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य) । आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

416

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यक्रम प्राप्त करें और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करें, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>  
**To:** "Pratik Bharné" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>  
**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>  
**Sent:** Wednesday, September 27, 2023 12:58:15 PM  
**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested.

Ajay Aggarwal

---

**From:** "Pratik Bharné" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

---

**From:** "Pratik Bharné" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>,

"suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>

**Sent:** Wednesday, September 20, 2023 7:14:02 PM

**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

---

**From:** "Pratik Bharne" <pratik.cpcb@gov.in>

**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेट नोट इस एमेल के साथ संलग्न है। कॉन्सेट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 ( copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 ( copy attached).

Regards,

**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / Dr. Suhas Prakash Kamble

वैज्ञानिक एवं प्रभारी/ Scientist and In-charge

वडोदरा अनुसन्धान स्टेशन / Vadodara Research Station

भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान संस्थान/ ICAR-Central Inland Fisheries Research Institute

गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ GERI Campus, Behind Yash Complex, Gotri,

वडोदरा-३९००२१/ Vadodara-390021,

गुजरात, भारत/ Gujarat, India

--

प्रतिक भारणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

419

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

अपर निदेशक (वैज्ञानिक 'ई')/Additional Director (Scientist 'E')

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912773/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

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प्रतिक भरणे/ PRATIK BHARNE

प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ I/C Regional Director & Scientist 'E'

क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/REGIONAL DIRECTORATE, CPCB, PUNE

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

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**MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020-  
Cage Aquaculture.pdf**



609 KB

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**From :** Pratik Bharne <pratik.cpcb@gov.in>

Wed, Oct 04, 2023 07:58 PM

420

1 attachment

**Subject :** Minutes of Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

**To :** jdwater <jdwater@mpcb.gov.in>, ropune <ropune@mpcb.gov.in>

**Cc :** sropune2 <sropune2@mpcb.gov.in>, sropune1 <sropune1@mpcb.gov.in>, ajay aggarwal <ajayaggarwal.cpcb@nic.in>, ANAMIKA SAGAR <anamika.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, nikhileshsg cpcb <nikhileshsg.cpcb@supportgov.in>

महोदय,

माननीय एनजीटी के आदेश दिनांक 27.02.2023 के अनुपालन हेतु दिनांक 01.09.2023 को बुलाई गई दूसरी बैठक का ड्राफ्ट मिनट्स को अवलोकन और सुझाव/सुधार के लिए प्रसारित किया गया था। (ईए) संख्या 12/2022(डब्ल्यूजेड) मूल आवेदन (ओए) संख्या 80/2020 (डब्ल्यूजेड) (वनशक्ति और बनाम महाराष्ट्र राज्य और अन्य)। आरडी पुणे को डीएच, आईपीसी-VI, सीपीसीबी दिल्ली से कुछ सुधार प्राप्त हुए जिन्हें शामिल कर लिया गया है।

कृपया, आपके अवलोकन के लिए दूसरी बैठक के कार्यवृत्त प्राप्त करें और बैठक में लिए गए निर्णयों के अनुसार आवश्यक कार्रवाई करें, जिसमें दिनांक 27.02.2023 के आदेश के अनुसार एमपीसीबी द्वारा माननीय एनजीटी को अनुपालन रिपोर्ट प्रस्तुत करना भी शामिल है।

Sir

Draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors was circulated for kind perusal and suggestions/corrections. RD Pune received some corrections from DH, IPC-VI, CPCB Delhi which have been incorporated.

Please, find herewith Minutes of Second meeting for your kind perusal and necessary action as per decisions taken in the meeting including submission of compliance report by MPCB to the Hon'ble NGT as per order dated 27.02.2023.

Regards,

---

**From:** "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>

**Cc:** "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "Saubhagya Dixit" <dixit.cpcb@gov.in>

**Sent:** Wednesday, September 27, 2023 12:58:15 PM

**Subject:** Fwd: Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Please modify the minutes, as suggested. **421**

Ajay Aggarwal

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** jdwater@mpcb.gov.in, ropune@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** sropune2@mpcb.gov.in, sropune1@mpcb.gov.in, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 27, 2023 11:59:14 AM  
**Subject:** Gentle Reminder-Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया,

कृपया, इनपुट/टिप्पणियाँ/सुधार, यदि कोई हो, आज 27.09.2023 तक प्रदान करें।

please provide inputs/comments/correction, if any by today 27.09.2023.

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>  
**Cc:** "sropune1" <sropune1@mpcb.gov.in>, "sropune2" <sropune2@mpcb.gov.in>, "suhaskamble149" <suhaskamble149@gmail.com>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshsg cpcb" <nikhileshsg.cpcb@supportgov.in>  
**Sent:** Wednesday, September 20, 2023 7:14:02 PM  
**Subject:** Fwd: Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, माननीय एनजीटी order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors के

अनुपालन के लिए 01.09.2023 को बुलाई गई दूसरी बैठक का मसौदा विवरण यहां देखें, आपके अवलोकन और सुधार/सुझावों के लिए, यदि कोई हो।

Sirs/Madam,

Please, find herewith draft minutes of second meeting convened on 01.09.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors for your kind perusal and correctios/suggestions, if any.

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**From:** "Pratik Bharne" <pratik.cpcb@gov.in>  
**To:** "jdwater" <jdwater@mpcb.gov.in>, "ropune" <ropune@mpcb.gov.in>, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>, "director cifri" <director.cifri@gmail.com>, "suhaskamble149" <suhaskamble149@gmail.com>

**Cc:** "sropune2" <sropune2@mpcb.gov.in>, "Suhagya Dixit" <dixit.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "nikhileshg cpcb" <nikhileshg.cpcb@supportgov.in>

**Sent:** Thursday, August 31, 2023 11:35:00 AM

**Subject:** Second Meeting (01.09.2023) for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

महोदय/महोदया

कृपया, 25.07.2023 को बुलाई गई बैठक में लिए गए निर्णय के अनुसार, डॉ. सुहास कांबले, वैज्ञानिक और प्रभारी आईसीएआर-सीआईएफआरआई, वडोदरा द्वारा कॉन्सेप्ट नोट इस एमेल के साथ संलग्न है। कॉन्सेप्ट नोट प्राप्त होने पर अगली बैठक यथाशीघ्र आयोजित करने पर भी सहमति हुई थी।

तदनुसार, दूसरी बैठक वीसी के माध्यम से **01.09.2023 को शाम 4.00 बजे** निर्धारित है। आपसे अनुरोध है कि माननीय एनजीटी के आदेश दिनांक 27.02.2023 (प्रतिलिपि संलग्न) के अनुपालन के लिए आगे की चर्चा और निर्णय के लिए बैठक के कार्यवृत्त दिनांक 25.07.2023 (प्रतिलिपि संलग्न) के अनुसार मांगी गई जानकारी के साथ बैठक में भाग लें।

सस्नेह

Sir/Madam,

Please, find in trailing e-mail Concept Note for conducting the environmental impact study provided by Dr Suhas Kamble Scientist and In-charge ICAR-CIFRI Vadodara as decided in the meeting convened on 25.07.2023. It was also agreed to convey next meeting to be held upon receipt of Concept Note from CIFRI, as soon as possible.

Accordingly, second meeting is scheduled on **01.09.2023 4.00 PM though VC**. It is requested to kindly attend the meeting with information requested as per MoM dated 25.07.2023 ( copy attached) for further discussion and decisions for the compliance of the Hon'ble NGT order dated 27.02.2023 ( copy attached).

Regards,

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**From:** suhaskamble149@gmail.com

**To:** "Pratik Bharne" <pratik.cpcb@gov.in>

**Cc:** "director cifri" <director.cifri@gmail.com>, jdwater@mpcb.gov.in, ropune@mpcb.gov.in, sropune2@mpcb.gov.in, "ajay aggarwal" <ajayaggarwal.cpcb@nic.in>, "ANAMIKA SAGAR" <anamika.cpcb@nic.in>

**Sent:** Tuesday, August 29, 2023 5:51:18 PM

**Subject:** Re: Gentle Reminder Fwd: Minutes of Meeting dated 25.07.2023 for the compliance of Hon'ble NGT order dt. 27.02.2023 in Execution Application (EA) no. 12/2022(WZ) in Original Application (OA) No. 80/2020 (WZ) titled Vanashakti & anr. vs. State of Maharashtra & Ors.

Dear Sir,

Kindly find the concept note on Environmental Impact Assessment of Cage culture in inland open waters for necessary action.

Thanking You

With regards



डॉ. सुहास प्रकाश कांबले / **Dr. Suhas Prakash Kamble**  
 वैज्ञानिक एवं प्रभारी/ **Scientist and In-charge**  
 वडोदरा अनुसन्धान स्टेशन / **Vadodara Research Station**  
 भाकृअनुप- केंद्रीय अन्तर्स्थलीय मास्तिकी अनुसन्धान  
 संस्थान/ **ICAR-Central Inland Fisheries Research Institute**  
 गेरी कैंपस, यश काम्प्लेक्स के पीछे, गोत्री/ **GERI Campus,**  
**Behind Yash Complex, Gotri,**  
 वडोदरा-३९००२१/ **Vadodara-390021,**  
 गुजरात, भारत/ **Gujarat, India**

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प्रतिक भरणे/ **PRATIK BHARNE**  
 अपर निदेशक (वैज्ञानिक 'ई')/ **Additional Director (Scientist 'E')**  
 क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/ **REGIONAL DIRECTORATE, CPCB, PUNE**  
 (पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/ **(Ministry of Env, Forest & Climate Change, Govt of India)**  
 020- 29912773/ 9428167876

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प्रतिक भरणे/ **PRATIK BHARNE**  
 अपर निदेशक (वैज्ञानिक 'ई')/ **Additional Director (Scientist 'E')**  
 क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/ **REGIONAL DIRECTORATE, CPCB, PUNE**  
 (पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/ **(Ministry of Env, Forest & Climate Change, Govt of India)**  
 020- 29912773/ 9428167876

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प्रतिक भरणे/ **PRATIK BHARNE**  
 अपर निदेशक (वैज्ञानिक 'ई')/ **Additional Director (Scientist 'E')**  
 क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/ **REGIONAL DIRECTORATE, CPCB, PUNE**  
 (पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/ **(Ministry of Env, Forest & Climate Change, Govt of India)**  
 020- 29912773/ 9428167876

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प्रतिक भरणे/ **PRATIK BHARNE**  
 प्रभारी क्षेत्रीय निदेशक (वैज्ञानिक 'ई')/ **I/C Regional Director & Scientist 'E'**  
 क्षेत्रीय निदेशालय, सीपीसीबी, पुणे/ **REGIONAL DIRECTORATE, CPCB, PUNE**  
 (पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/ **(Ministry of Env, Forest & Climate Change, Govt of India)**

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 **MoM- Second Meeting-1.09.2023\_EA no. 12 of 2023 in OA no. 80 of 2020-  
Cage Aquaculture.pdf**  
609 KB

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